and listen; otherwise, I will have to adjourn the House for some time. This way I cannot go on. (Interruptions) You don't allow me to proceed with the business. (Interruptions) Nothing is going on record. I would request Members to cooperate with the Chair. Please don't record anybody. (Interruptions) It seems nobody is interested in discussing any matter, just making noise, that is all. (Interruptions) Don't record anything.

HON MEMBERS:*

MR. DEPUTY CHAIRMAN: If you do not agree, I will go to the next business. I will take up Special Mention. Shri Shiva Chandra Jha. What he says will be recorded.

HON. MEMBERS: No....(Interruptions).

MR. 1)EPUTY CHAIRMAN: All right. Them I will call Shri Murlidhar Chandrakant Bhandare, He may make his Special Mention.

SHRI MURLIDHAR CHANDRA-KANT BHANDARE (Maharashtra): I rise this afternoon to invite the attention of the Health Minister to a matter of grave concern... (Interruptions). Mr. Deputy Chairman, you have called me. They have no right to disturb me.... (Interruptions). Will you allow us to disturb you when you speak? I am not yielding.... (Interruptions).

श्री उपसभागित: सदन[े]को कार्यवाही 1 बजे तक के लिए स्थगित की जाती है। ²

The House then adjourned at twenty-nine minutes past twelve of the clock.

1 P. M.

The House reassembled at One of the Clock, Mr. Deputy Chairman in the Chair.

I STATUTORY RESOLUTION SEEK-ING APPROVAL OF THE PROCLA-MATION ISSUED BY THE PRESI-

*Not recorded.

DENT IN RELATION TO THE STATE OF PUNJAB

II. MOTION SEEKNG REVOCATION OF THE PROCLAMATION ISSUED BY THE PRESIDENT IN RELATION TO THE STATE OF PUNJAB.

SHRI A. G .KULKARNI (Maharashtra): Mr. Deputy Chairman, Sir,...

MR. DEPUTY CHAIRMAN: All the Special Mentions will be taken up after 5 o' clock. I will call the Home Minister to make the statement now. (Interruptions).

SHRI ERA SEZHIYAN (Tamil Nadu): Sir,... (Interruptions).

SHRI A. G. KULKARNI: Mr. Deputy Chairman, Sir, you cannot have the procedure like this (Interruptions). It is very unfair. You cannot do that. (Interruptions).

SHRI ERA SEZHIYAN: Mr. Deputy Chairman Sir,....

MR. DEPUTY CHAIRMAN: You have already taken half-an-hour. Let the Minister complete the statement first. Yes. Mr. Minister.

THE MINISTER OF HOME AFFAIRS (SHRI P. C. SETHI): Sir, I beg to move:

"That this House approves the Proclamation issued by the President on the 6th October, 1983 under article 356 of the Constitution, in relation to the State of Punjab."

Copies of the report of the Governor and Proclamation have been laid on the Table of the House.

SHRI ERA SEZHIYAN: Mr. Deputy Chairman, Sir.... (Interruptions).

SHRI A. G. KULKARNI: No statement has been made by the Leader of the House as to whether the Prime Minister has received any information or whether she is going to make any statement on this happening in Karnataka.

(Interruptions)

SHRI P. C. SETHI: The House is aware of the situation in Punjab whih has been causing concern. The atmosphere of public order in Punjab vitiated account of illegal activities of the extremist, terrorist and secesionist elements in the State. A number of violent incidents have been perpetrated with a view to creating scare amongst the people and to vitiate the communal atmosphere in the State. (Interruptions).

SHRI ERA SEZHIYAN: *

SHRI P. C. SETHI: The Chief Minister of Punjab in his letter dated 6th October 1983 to the Governor had stated that he had reviewed the unfortunate developments in the State and had come to the conclusion that they had acquired a dimension which was not confined to the State of Punjab, but had serious implications for the country as a whole. (Interruptions).

SHRI ERA SEZHIYAN: Mr. Deputy Chairman, Sir you don't want to hear anything from this side? (Interrup-You don't want to hear anything from this side, Sir? (Interruptions).

SHRI B. D. KHOBRAGADE (Maharashtra): Sir, this issue can be discussed in five minutes, (Interruptions).

SHRI A. G. KULKARNI: This scandal in Karnataka can be discussed within five minutes. Will the Prime Minister make a statement on this? (Interruptions).

SHRI P. C. SETHI: The Chief Minister felt that the situation called for intervention of the Central Government for a temporary period to meet the requirements of the national security and integrity. In view of the position stated by him, the Chief Minister tendered the resignation of his Council of Ministers and suggested that the Governor recommend to the President to exercise his powers under article 356 of the Constitution and take over the administration of the State for a temporary (Interruptions).

SHRI DIPEN GHOSH (West Bengal): Sir, what is he reading out? About the

***Expunged as ordered by the Chair.

price of the MLAs? (Interruptions). Sir, what is he reading out? It is about the price of the MLAs? (Interruptions).

SHRI P. C. SETHI: The Governor of Puniab in his letter dated 6th October 1983 to the President had inter alia stated that in spite of having an absolute majority in the Assembly, in the larger interest of the State and the country, the Chief Minister did not wish his Cabinet to continue in office. (Interruptions). Taking into account the prevailing situation in the State, the composition of the Assembly and the stand of the Members of the Shiromani Akali Dal, the Governor considered it futile to engage in the formality of sending for the Leader of the Opposition or the leaders of other groups in the Assembly and ascertaining their view about the possibilities of formation of an alternative Government. (Interruptions). He had come to the conclusion that a situation had arisen in which the State Govrenment could not be carried on in accordance with the provisions of the Constitution and, therefore, recommended to the President for action article 356 of the Constitution and further suggested that the State Legislature might be kept under suspended animation for the present. (Interruptions).

SHRI ERA SEZHIYAN: Sir. vou do not want to hear us? (Interruptions).

SHRI A. G. KULKARNI: Sir Karnataka should be discussed. (Interruptions)

SHRI P. C. SETHI: The Central Govvernment considered the report of the Governor and the situation in Punjab and felt that there was no alternative but to issue the Proclamation under article 356 of the Constitution and place the State Assembly under suspended animation, As such the Proclamation under article 356 of the Constitution was issued on 6th October 1983 and the State was placed under suspended animation to ensure that the President's Rule is not prolonged beyond what is absolutely necessary. I hope that every section the people in the State would co-operate with the State Government to ensure that normalcy is restored quickly to enable the elected Government to function. (Interruptions)

With these words, Sir, I command the Proclamation issued on 6th October 1983, under article 356 of the Constitution in relation to the State of Punjab for approval by this august House. (Interruptions.)

The question was proposed.

SHRI ERA SEZHIYAN: Sir, you don't want to hear us? (Interrustions).

SOME HON, MEMBERS: What has he read out? (Interruptions),

What is he reading?

SHRI P. C. SETHI, Sir ... (Interruptions)

MR. DEPUTY CHAIRMAN: Now, motion by Shri Shiva Chandra Jha, Do you move it? (Interruptions)

SHRI SHIVA CHANDRA JHA (Bihar): Sir, I beg to move the following motion:-

"That this House recommends to the President that the Proclamation issued by the President on the 6th October 1983, under article 356 of the Constitution, in relation to the State of Punjab, be revoked."

The quesaion was proposed. (Inerruptions)

SOME HON. MEMBERS: Karnataka, Karnataka.... (Interruptions)

MR. DEPUTY CHAIRMAN: If you do not want any peaceful discussion in the House, it is no concern for democracy. It is just a mockey. Interruptions)

SHRI A. G. KULKARNI: On a point of order. (Interruptions)

SHRI ERA SEZHIYAN: This remark of the Chair we do not accept. This is a very serious issue affecting the future of democracy. We would walk out. (Interruptions)

श्री सुलतान सिंह (हरियाणा) : यह कर्नाटक असेम्बली का मामला है। इस पालियामेंट का उस्ल है। (व्यवधान)

SHRI ERA SEZHIYAN: This is a mockery. Can't we put across our views? (Interruptions)

in relation to the

State of Puniab

SHRI A. G. KULKARNI: Karnataka,... Karnataka... (Interruptions)

श्री उपसभापति : कृपा करके बैठ जाइये । ...(व्यवधान)

SHRI A. G. KULKARNI:*

AN HON, MEMBER: Answer this. one

SHRI A. G. KULKARNI:

SHRI ERA SEZHIYAN: We want discussion on this. (Interruptions)

SHRI A. G. KULKARNI: Karnataka. Karnataka. . . . (Interruptions) What is being discussed? (Interruptions)
Karnataka, Karnataka... (Interruptions)

श्री उपसभापति : श्री सुलतान सिंह ग्राप पंजाब पर बहस ग्रारम्भ कीजिए।

श्री सुलतान सिंह : उपसभापति महोदय, मैं गृह मंत्री जी के पंजाब के बारे में दिये गये वक्तव्य का समर्थन करता हं । श्रीमन्, इस मुल्क को बचाने के लिए यह कदम उठाया गया है। मैं होम मिनिस्टर के स्टेटमेंट का वेलकम करता हं कि पंजाब के अन्दर राष्ट्रपति का शासन लागू किया गया है। ... (इयवधान)

श्री अरविन्द गणेश क्लक्णी : नया डिस्कस हो रहा है ?

श्री स्लतान सिंह: ग्राज मुल्क कहां जा रहा हैं, भ्राप जरा सोचिय। (व्यवधान)

^{**}Expunged as ordered by the Chair.

श्री अरविन्द गणेश कुलकर्णी: पैसा कहां गया ? (व्यवधान)

by President

श्री सुलतान सिंह: सारे देश का सोना बेच दिया। (व्यवधान)

एक माननीय सदस्य: भजन लाल ने पैसा दिया। (व्यवधान)

श्री सुलतान सिंह: कर्नाटक की श्रतेम्बली का मामला यहां नहीं उठाना चाहिये। म्राप लोग उसको यहां क्यों उठा रहे हैं। (व्यवधान)

SHRI A. G. KULKARNI: I want your permission. You are not allowing me.

SHRI MANUBHAI PATEL (Gujarat): You have not allowing M. Kulkarni. He was the first man to get up. You should allow him.

श्री उपसमापति : ग्राप इतने लोग खड़े हैं। स्राप लोग बैठैंगे नहीं तो मैं किसी को बुला नहीं सकता। मैं विपक्ष के नेताओं से कहना चाहता हूं (व्यवधान) श्राप इतना हल्ला करेंगे तो मैं कुछ भी नहीं सून सकता (व्यवधान) अगर आपके दिल में जनतंत्र के लिये जरा भी ग्रादर बचा है तो ग्रापसे प्रार्थना करूंगा कि ग्राप लोग बैठ जाइये। क्रपा करके सदन को बाजार मत बनाइये । कपा करके सदन के नियमों का पालन कीजिए। (व्यवधान) ग्राप लोग मेर बात सुनने को तैयार नहीं । ऋष में इतना भी धैर्य नहीं ... (व्यवधान) ग्राप लोग बैठ जाइये ।

श्री रामेश्वर सिंह: (उत्तर प्रदेश) हम नही बैठेंगे। (व्यवधान)

भी उपसमापति : नहीं बैठेंगे जाइये । (व्यवधान) श्री सुकूल।

श्री पी० एन० सुकुल (उत्तर प्रदेश): उपसभापति महोदय, पंजाब में जो राष्ट्रपति शासन लाग् हुग्रा है ग्रीर इस सम्बन्ध में हमारे गृह मंत्री मंत्रालय का ग्रोर से संकल्प **ग्रावाहै मैं उसका हादिक समर्थन** करता ह (व्यवधान)। उपसभापति महोदय, पंजाब में जो कुछ हुम्रा उससे न केवल हमारा नुक्सान हम्रा है (ब्यवधान) बल्कि हमारी गरदन अर्म से झुक गई है (व्यव-धान) वहां पर लगभग 175 लोग मारे जा चुके हैं, षांच सौ से भी अधिक लोग घायल हो चुके हैं ग्रौर बास लाख रुपयों से भी अधिक की सम्पत्ति वैंकों से लुटी जा चुकी है। लोगों की हत्याएं हो रही हैं, बैंक लूटे जा रहे हैं ग्रौर लोगों में ग्रसुरक्षा की भावना व्याप्त है...

(व्यवधान)

श्री मनुभाई पटेलः ग्राप श्री कुलकर्णी को वयों नहीं ब्लाते हैं ? ग्राप पहले श्री कुलकर्णी को बोलने दोजिये... (व्यवधान)

श्री उपसमापति : मैं कुछ कहूं, लेकिन श्राप तो सब खड़े हो जाते हैं... (व्यवधान)

श्री पी० एन० सुकुल: वहां पर जब जुलुस चल रहा थातो करीब डेढ सी उग्रवादी सिखों ने हमला किया... (व्यवधान)

SHRI A. G. KULKARNI: Why don't you allow Mr. Advani to speak? (Interruptions)

MR. DEPUTY CHAIRMAN: please take your seats. For more than half an hour....(Interruptions) You please take your seats.

श्री रामेश्वर सिंह: ग्राप श्री ग्राड-वाणो को बोलने के लिए बुलाइये . . . (व्यवधान) ।

श्री उपसभापति : ठीक है, ग्राप बुलाते हैं तो बुलाइये...(व्यवधान)

by President

Re. Proclamation issued

श्री पी० एन० सुकुल: उपसभापति महोदय, मैं कह रहा था कि पंजाब में जो स्थिति उत्पन्न हो गई है, जहां पर लोगों को जानें जा रहा हों, हत्याएं की जारही हों, बैंक लूटे जा रहे हों, बैसी स्थिति में राष्ट्रपति शासन लाग् करना पंजाब में बहुत जरूरी हो गया था। जिस दिन राष्ट्रपति शासन वहां पर लाग हम्रा उसी दिन छः निर्दोष बस यातियों की हत्याएं की गई ... (व्यवधान)

SHRI ERA SEZHIYAN: Sir, we do not want to associate ourselves. We want to express our views on a very grave issue. The House is not allowing us. We want a reaction from the Government to the allegation made by these Chief Minister of Karnataka of the money that is used by the Centre. (Interruptions) We want to have a reaction from the Government. Unless we have the reaction from the Government, we do not want to ourselves. Sir we stage a walk-out in protest against the Ruling Party by not association with the Members of the Ruling Party.

[At this stage, some hon. Member's left the Chamber

श्री पी० एन० सकुल : इस प्रकार की स्थिति में वहां के मुख्य मंत्री श्री दरबारा सिंह ने कहा कि हमसे स्थिति संभाली नहीं जा रही है, इसलिए स्थिति को संभा-लने के लिए उन्होंने केन्द्र से अनुरोध किया कि पंजाब में राष्ट्रपति शासन लाग किया जाय । पंजाब में एक राब स्थिति पैदा हो गई थी। जब राज्य में निर्दोष लोगों को शट किया जा रहा हो, बोम्बिग हो रही लोगों की जाने जा रहीं हों,

बैंकों को ल्टा जा रहा हो हैं तो है राष्ट्र-पति शासन लागू करना बहुत जरूरी हो गयाथा । पंजाब के मुख्यमंत्री श्री दरबारा सिंह का ग्रखबारों में यह बयान था कि हमने स्वंय केन्द्रीय सरकार से श्रनुरोध किया कि पंजाब में राष्ट्रपति लागु किया जाए का शासन (व्यवधान)

THE MINISTER OF PARLIAMENT-ARY AFFAIRS, SPORTS AND WORKS AND HOUSING (SHRI BUTA SINGH): Sir, with your permission, I just want to ask one clarification from you. All that was said, has it gone on record?

DEPUTY CHAIRMAN: No. MR. Those Members who were allowed to speak were going on record.

SHRI J. K. JAIN (Madhya Pradesh): Even before the adjournment of the House, whatever they were speaking, has that also gone on record or not because you had given a ruling that it has not gone on record.

DR. RAFIQ ZAKARIA: There is a possibility of something going on record. Right in the beginning you said that nothin will go on record. Then they went on speaking.

MR. DEPUTY CHAIRMAN: I will see the record. In any case, in the noise that was being made, nothing could go on record. I will see.

DR. RAFIQ ZAKARIA. Noise is another thing.

MR. DEPUTY CHAIRMAN: My ruling is that nothing will go on record. After that, nothing could have gone on record. If anything has gone on record, I will look into it.

श्री पी॰ एन॰ स्कूल : उपसभापति महोदय, मैं कह रहा था कि पंजाब में माज जो स्थिति पैदा हुई है उसकी शरूमात सन् 1978 में वैशाखी के दिन हुई जब ग्रम्तसर में निरंकारियों का सम्मेलन

श्री पी० एन० स्क्ल]

Re. Proclamation issued

by President

हो रहा था तो कुछ उग्रवादियों तत्वों ने उस पर हमला किया था। एक्सट्री-मिस्ट्स सिखों ने लोगों को मारा ग्रौर यह हत्याभ्रों का सिलसिला उसके बाद शरू हम्रा। यह सिलसिला तब से जारी है। म्राज केही म्रखबारों में ग्रापने पढ़ा होगा कि उग्रवादो तत्वों को, ग्रातंक-वादी तत्वों को, एक्स्ट्रीमिस्ट्स काश्मीर में मिल रही है इनको ट्रेनिंग गुजरांवाला, पाकिस्तान में मिल रही है और दरबारा सिंह जी ने स्वंय ग्रखबार वालों को बताया था कि जर्मनी, यु० एस० ए०, कनाडा से इन लोगों की, सिख, जो श्रातिवादी तत्व हैं, उनको वहां से सहायता मिल रही है, हथियार मिल रहे हैं, पैसा मिल रहा है ग्रौर इन चीजों के फलस्वरूप दुर्भाग्यपूर्ण स्थिति पंजाब में पैदा हो गई है। जो पंजाब हमारा ग्रेनरी कहा जाता था, जहां के उद्योग विकास की चरमसीमा पर थे, म्राज वहां के उद्योगों के लोग घबड़ाये हुए हैं, स्राज वहां के उद्योगपतियों को बंबई, कलकत्ता, मदास के जो डीलर्स हैं, उनका उनसे पैसा नहीं मिलता। इसका कारण यह है कि उन पैसा लगाने वालों के ग्रंदर एक ग्रस्रक्षा की भावना पैदा हो गई है कि अगर यहां पैसा लगायेंगे तो पता नहीं श्रागे इंडस्ट्री चले या न चले। ऐसी स्थिति में वहां पर राष्ट्रपति शासन लागु किया गया ग्रौर म्ख्यमंत्री के कहने से लागू किया गया। वहां के मुख्यमंत्री ने यह मंजूर कर लिया था कि स्थिति को सुधारना हमारे लिए संभव नहीं है ग्रौर इसलिए वहां पर राष्ट्रपति शासन लागु किया जाए।

एक माननीय सदस्य : गवर्नर की रिपोर्ट के माधार पर लागू किया गया।

श्री पी० एन० सुकुल: गवर्नर की रिपोर्ट मुख्यमंत्री के कहने पर थी। ऐसी स्थिति में जब कि राज्य सरकार स्थिति को संभाल न पा रही हो ग्रौर मुख्यमंत्री कहे, वहां के गवर्नर कहे तो उसके बाद कोई दूसरा चारा नहीं रह जाता, केन्द्रीय सरकार के पास, इसके कि वहां पर राष्ट्रपति शासन लागू करे ग्रौर वहां जन-धन की जो हानि हो रही है, होने वाली है, उसको यथाणिकत रोकने का प्रयत्न करे। ग्राज जो तत्व वहां पर **ह**त्यायें कर **रहे** हैं, मैं तो समझता हुं कि ग्रकाली लोगों का भी उन के ऊपर नियंत्रण नहीं गया है। स्राज स्थिति उनके हाथ से भी निकल गई है। यह ठोक है कि उन्होंने भडकाया, उनको ग्रागे लाये, त्रेकिन ग्राज जो स्थिति बन गई है वह उनके नियंत्रण में नहीं है। उग्रवादी जो तत्व हैं ग्रौर खासकर भिडरावाला ग्रौर उनके <mark>ग्रन</mark>-यायी श्रीर विशेष रूप से कीर्तनी-जत्था, इन लोगों के जो कारनामे हैं, ये जो दंगा-फसाद मचाये हुए हैं यह एक बड़ा चिन्तनीय विषय है। पिछले डेंढ साल में करीब-करीब डेढ लाख लोगों ने कोर्ट ग्ररेस्ट किया, गिरफ्तारियां की । श्री प्रकाश सिंह बादल का कहना है कि स्राजादी की लड़ाई में भी लोगों ने इतनी गिरफ्तारियां नहीं दी थीं जितनी गिरफ्तारियां हमारे इस श्रांदोलन में पंजाब के लोगों ने दी हैं। यह जो कुछ हो रहा है यह भारतवर्ष को बांटने के लिए, एक ग्रलग सिख राज्य स्थापित करने के लिए हो रहा है, इस मांग की लेकर यह सारा झगडा हो रहा है। उपसभापति महोदय, सब को मालूम है, इतिहास इस बात का साक्षी है कि यह जो सिख वर्ग है, यह हिन्द्ग्रों में से ही निकला है। हमारे खुशवन्त सिंह का एक ग्राटिकल मैं पढ रहा था कि जो ''संडें" में दो महीने पहले छपा था। उस लेख में उन्होंने खुद मंजूर किया था

by President कि एक जमाने में, ज्यादा दिन नहीं हुए, प्रत्येक हिन्दू परिवार से एक ग्रादमी सिख बनाया जाता था ग्रौर सिख धर्म में उसको डोनेट किया जाता था। तमाम हिन्दुग्रों ने डोनेशन दिया, उन्होंने सिखों को डोनेट किया लेकिन ग्राज वही सिख, ग्रतिवादी सिख तत्व जो हैं वे हिन्दुस्रों की जान के ग्राहक बने हुए हैं। यह नहीं मानता कि सारे सिख हिन्दुयों के खिलाफ हैं। इस तरह के थोड़े से लोग हैं। । लेकिन इन लोगों ने ऐसी स्थिति पैदा कर दी है ग्रौर धर्म की ग्राड लेकर वे कहते हैं कि धर्म <mark>ग्रौर राजनीति को ग्रलग नहीं किया ज</mark>ः सकता है। ये जो तत्व हैं इनका यह कहना है और इन्होंने ऐसी स्थिति पैदा कर दी है ग्रौर ग्रनेक लोगों को मारने का उन्होंने निर्णय किया है ग्रौर इसक फलस्वरूप हमारे पुलिस अधिकारी श्री अटवाल और दूसरे लोग मारे गए ग्रौर ग्राज भी मारे जा रहे हैं। वहां पर जो इन्नोसेंट लोग हैं उनकी हत्यायें की जा रही हैं ग्रौर वहां पर एक बवंडर पैदा करने की, एक ग्रनिश्चितता की स्थिति उत्पन्न श्रीर एक श्रस्रक्षा की भावना वैदा करने की कोशिश की जा रही है। इसके लिए जो तत्व जिम्मेदार हैं उनकी जितनी भी निंदा की जाय वह कम है। उप-सभापति महोदय, मैं श्रीमती इंदिरा गांधी की सरकार को बधाई देना चाहुंगा कि उन्होंने हरचंद कोशिश की कि हम वार्ता से इस मामले को सुलझायें । बार-बार उन लोगों को बुलाया गया, वार्तायें हुई, हमारे गृह मंत्री महोदय स्वयं वदां गये लेकिन वहां पर जो परिस्थिति है वह यह है कि जो वहां के उग्रवादी तत्व हैं वे किसी वार्ता से संतुष्ट होने वाले नहीं हैं। यही कारण है कि वहां की सरकार को, प्रशासन को, मुख्यमंत्री को, राज्यपाल को यह कहुना पड़ा कि राष्ट्रपति शासन लागू किया जाए नहीं तो यहां पर स्थिति

सुधरेगी नहीं। ऐसी स्थिति में राष्ट्रपति शासन लागू किया गया ग्रौर इसीलिए मैं कहता हूं कि यह जो राष्ट्रपति जी का शासन लागु किया गया मेरे विचार में तो इसकी पहले लागू हो जाना चाहिए था। यह तो हमारे नेताम्रों की उदारता थी जो वार्ता के लिए उनको बार-बार बुलाते थे, इन्तजार करते थे कि शायद स्थिति सूधर जाए बातचीत से। जो राष्ट्रपति शासन अब लागू किया गया है इसको पहले लागू हो जाना चाहिए था। इसके लागु होने के वाद से वहां के लोग भी महसूस कर रहे हैं कि स्थिति में सुधार स्रा रहा है। ऐसी स्थिति में स्राज के ग्रखबार में ग्रापने पढ़ा होगा कि ग्रमृत-सर के करीब स्टेट इलैक्ट्रीसिटी बोर्ड के एक सब-स्टेशन को लूट लिया गया। बैंकों को लुटा जा रहा है बीस लाख से ग्रधिक की संपत्ति लुटी जा चुकी है। इतने लोग मारे जाचुके हैं। मेरी समझ में नहीं स्राता कि स्रगर राष्ट्रपति शासन लागून किया जातातो क्या किया जाता, हमारी सरकार कैसे इस स्थिति से डील करती। श्रफसोस की बात है कि हमारे जो विरोधी दलों के लोग हैं देश बंटने के कगार पर खड़ा हुग्रा है, हिंसा हो रही है, लेकिन हमारे विरोधी दलों के लोग, **भा**नता पार्टी के लोग, भारतीय जनता पार्टी के लोग, लोक-दल के लोग, इन्दिरा जी को ज्यादा बुरा कहें गे (व्यवधान) ग्रकालियों को भी बुरा कहेंगे लेकिन कम । बहुगुणा जी हैं, उनके भाषण सुनिये ऐसा लगेगा कि सब कुछ इंदिरा जी करा रही हैं, हमारी सरकार गल-तियां कर रही हैं ग्रन्यथा स्थिति बहुत ग्रच्छी है। मैं कह रहा हूं कि इस समय पंजाब की स्थिति को ले कर के जो भी विरोधी दलों के लोग राजनीतिक स्वार्थ के वशीभूत हो कर इस तरह का अनर्गल प्रलाप करते हैं मैं उन्हें गद्दार की संज्ञा दंगा। जिस समय देश का बंटवारा होने

[श्री पो० एन० सुकुल]

को है, जिस समय दो राष्ट्र थ्यौरी की बात चल रही है उस समय इस तरह की बातें करना सरकार के हाथों का कमजोर करना, मैं समझता हं जि देश के हित में नहीं है। मैं तो जैसे जैने कहा कि व्यक्तिनत रूप से इसे गहारी की संज्ञा देना चाहंगा। सन् 1978 में श्रुग्नात हुई, किस का शासन था उस समय ? जनता पार्टी का शासन था। उनक समय में यह ग्राग लगी जो चल रही है। जनता पार्टी के शासन में ऋ।साम की ऋाग लगी थी। वे इस ग्राग को बझा नहीं पाए, कोई समाधान प्रस्तृत नहीं कर पाए लेकिन म्राज जब हमारी सरकार है मौर स्थिति ग्रधिक गंभीर हो गई है ग्रीर जब हम उस को सुटेबली डील करना चाहते हैं तो ये लोग तरह-तरह की अफवाहें फैला कर के तरह-तरह का प्रचार कर के लोगों में भ्रम पैदा करके अपना राजनीतिक उल्लू सीधा करना चाहते हैं। यही एक अत्यंत घणित स्थिति है। जैसे मैं कह रहा था कि जो उग्रवादी तत्व हैं उन्होंने घोषणा की कि हम इनको मारेंगे। म्राज हमारे चाहे म्रटल बिहारी बाजपेयी जा हों, चाहे चौधरी चरण सिंह जी हों, चाहे बाबा साहब देवरप हों, चाहे श्री भजनवाल जो हो उन सब को उन्होंने निशाना बनाने का फैसला किया है ग्रीर नतीजा क्या है कि एक बड़ी सुरक्षा को व्यवस्था इन सब लोगों के साथ चलती है। तो जहां पर मानव का जीवन खतरे में ग्रा गया हो, मानव की संपत्ति खतरे में ग्रागई हो, जहां लोक-तन्त्र के लिए खतरा हो गया हो श्रौर धार्मिक ग्रसहिष्णता अपने उच्चतंम गिखर पर श्रागई हो वहां पर कड़ाई से शासन करने के हड़लावा कोई दूसरा रास्ता नहीं है और इसीलिए जो राष्ट्रपति शासन लागू किया गया है मैं उसका हार्दिक स्वाग्ट करता हूं। मेरा विश्वांस है कि राष्ट्रपति शासन के फलस्वरूप हमारे जो स्राज वहां के गवर्नर पांडे जी हैं वे जिस ईमानदारों, जिस तत्परता स्रौर निर्भयता के साथ स्थिति से जुझ रहे हैं उसको नियंत्रित करने का प्रयास कर उसकी जितनी भी सराहरा की जाए वह कान है। उपसभापित महोदय, एक बहुत बड़ा मसला हमारे सामने यह है कि छार में ख्रतिबादी लोग. उग्रवादा लोग, एक्सट्रीमिस्ट तत्व गुरु-द्वारों में ज कर के छिप जाएं तावया किया जाए ? कौसे उनको पहड़ा जाए ? हम र। प्रधानमंत्री श्रीमती इदिरा गांधी ज भी वार-बार यह कहतीं हैं कि हम गुर-द्वारों की पविवता को नष्ट नहीं करना चाहते, हमारी सारापर बार-बार यह अहती है लेकिन म समझता हूं कि जहां तक ला एंड ग्रार्डर का सवाल है, जस्टिस का सवाल है, न्याय का सवाल है, लोगों का सवाल है, कब तक हम इन प्रपराधी तत्वों को जो में शरण लेते हैं रोकेंगे नहीं, पकड़ेंगे नहीं तब तक हम गुरुद्वारों में नहीं घुसेंगे? में समझता हूं कि जहां तक धर्म-निरपेक्ष हमारा राज्य है, धर्म-निरपेक्ष हमारा संविधान है ऐसे में गुरुद्वारे हो, मंदिर हों, मस्जिद हो या गिरजाघर हो, सब बराबर हैं । एक ऐसा ए/टेट् गूड, दिष्टिकोण होना चाहिए, एक ऐसी कार्य-वाही होनी चाहिए कि ग्रंपराधी तत्वों को जो शरण दे, श्रीमन्, उन प्रत्येक स्थानों में पूलिस को जाना चाहिए ग्रौर जाकर के अपराधी तत्वों को गिरफतार करना चाहिए। जो वह अपराधी तत्व हैं, **ब्राप उनको गिरफ्तार नहीं कर रहे** हैं, ग्रुद्धारे में नहीं घुस रहे हैं ग्रीर वे लोग वहां से ग्राग भड़का रहे हैं ग्रौर भिडर-वाला जो हैं, जहां भी उनकी मीटिंग होती है या उनके बयान हैं, ग्रांप गौर से पढ़े, वे हिंसात्मक प्रवृत्ति उत्पन्न करने में लगेहए हैं। कबंतक ग्राप ऐसे लोगों को नहीं पकडेंगे ?

मैं प्रपनी सरकार से तथा गृह मंत्री महोदय से दर्जास्त करूंगा कि जैसे भी हो, इन प्रवराधी तत्वों को जल्दी से जल्दी पकडने की कोशिश की जानी चाहिए. गिरफ्तार किया जाना चाहिए ताकि जो सार्वजनिक जीवन है, वह व्यवस्थित रूप से चल सके, लाएण्ड आर्डर कायम रह सके ग्रीर यह जो हिंसा हो रही है, जो लोगों की मारा जा रहा है, जलाया जा रहा है, बैंको को लुटा जा रहा है, यह समाप्त हो सके। At any cost, we have to contain these activities and we cannot contain activities if we cannot contain these offenders. If they are allowed to go scot free and roam about here and there, then, they can go on precipitating it and fomenting it.

इसलिए मेरा श्रपनी सरकार से यह अनुरोध है, यह सुझाव है कि ऐसे तमाम तत्वों को, जो श्राज श्रव्यवस्था देश में पैदा कर रहे हैं, उनको गिरफ्तार किया जाए श्रौर कड़ी से कड़ी सजा, जो हमारे कानून के तहत दी जा सके, उनको वह सजा मिलनी चाहिए। श्राज डर से बैठने का समय नहीं है। श्राज हम सोचें कि हम उनको कैसे पकड़ें।

हम देख चुके हैं कि पौने दो सौ स्रादमी आज तक हलाक हो चुके हैं, पांच सौ से ज्यादा आदमी आज तक घायल हो चुके हैं। हम इसे रोक नहीं पाये हैं और अब तो उनका निर्णय है कि केवल पंजाब में ही नहीं, अपितु दूसरे राज्यों में जाकर भी यही स्थिति पैदा करेंगे। दिल्ली में दो-दो सिनेमाघरों में बम फटे, नई दिल्ली स्टेशन पर बम फटा, आपके हरियाणा में एक जगह—यमुना नगर में हत्याकांड हुआ, कम्यूनल रायट उन्होंने करवाये। यदि आप उनको रोकते नहीं हैं, तो धीरे धीरे वह आसपास

के प्रदेश, जैसे उत्तर प्रदेश ग्रीर दिल्ली है, उन सब जगहों में वे पहुंचेंगे ग्रीर वही स्थिति यहां पर वरपा करेंगे।

इसलिए. उरतभाष्यक्ष महोदय, मैं इन थोड़े से शब्दों के साथ प्रथनी सरकार से अनुरोध करूंगा कि जैसे भी हो, इन तत्वों को रोकने का कोशिश की जाए, उनको कंटेन करने की कोशिश की जाए, और राष्ट्रपति शासन जो लागू किया गया है, इसे जैसे मैंने कहा कि पहले ही इसे लागू कर दिया जाना चाहिए था। अब जो राष्ट्रपति शासन लागू किया गया है, यह बहुत अच्छा है और मैं इसका समर्थन करता हूं।

MR. DEPUTY CHAIRMAN: Shri Harkishan Singh Surjeet.

SHRI SHRIDHAR WASUDEO DHABE (Maharashtra): Sould we not adjourn for lunch?

MR. DEPUTY CHAIRMAN: I think, we can adjourn for lunch for some time. Mr. Surjeet, you can start after we reassemble.

SHRI HARKISHAN SINGH SUR-JEET (Punjab): Yes. I think, it is better.

MR. DEPUTY CHAIRMAN: We can have a short lunch break.
सदन की कार्यवाही दो बजे तक के लिए स्थगित की जाती है।

The House then adjourned for lunch at thirty-four minutes past one of the clock.

The House reassembled after Lunch at three minutes past two of the clock. Mr. Deputy Chairman in the Chair.

SHRI HARIKISHAN SINGH SUR-JEET: Mr. Deputy Chairman, Sir, this is not a welcome thing that in a State where the Assembly is functioning President's [Shri Harkishan Singh Surjeet]

Re. Proclamation issued

by President

rule has to be resorted to, but in this case nobody has condemned it because the situation had become such that perhaps it was thought that the Government would be able to tackle it by imposition of the President's rule. I would like to say, if we look back, this imposition of the President's rule itself is the result of certain policies pursued by the Government in connection with dealing with the situation in Punjab. If the Government had made serious efforts to have a solution in time, there would have been no necessity for imposition of the President's rule. Even now, I would say, if the Government banks upon dealing with the situation only through administrative measures, it is very much mistaken. There is some relief felt by the people but incidents continue to take place, killings are dacoities there are there, robberies are there and criminals are going scot-free. the imposition of the President's should not think that they would be able to deal with the situation.

First of all, I would like to state about the situation that is prevailing Even today these incidents are taking place, same bank decoities, same killing of innocent people, same things are going on.

And communal division has taken place so much about which we had never heard earlier. Earlier also I have repeated here, it reminds us of the situation prevailing before 1947. I again want to say that although outwardly you do not feel because riots are not taking place, in reality the poisonous propaganda is being made in such a way that communal division is being very much hardened, the feelings are getting hardened. Can you imagine somebody, posing himself as a big leader. comes out and openly says: "If my bus is not returned, I would take the heads of 5000 Hindus"? And what confidence can you create among the people that you would protect them? What happens if all the crimnals go scot free? That is why there is a fear complex in the population and they are very much afraid.

So far as economy is concerned industry and commerce are in very bad shape. They have suffered so much that nobody is prepared to invest capital there today. Whatever little industry was there, that also is suffering. So far as commerce is concerned nobody is prepared to provide credit to them. This is the situation today.

The two incidents which took place last month have created a very bad situation and further worsened the situation. They have aroused the anger of the people. How can this happen in a country, in the State of Punjab where people unitedly fought for freedom, Hindus, Sikhs, Muslims, all shedding their blood against Briliberation of the tish imperialism for country? If this can happen there, what would be the future country? of the was the bus incident in the extremists indulged in such heinous crime that thev 100k certain Hindus only to kill them, including children and women. Nobody was spared. The second was the incident of derailment of the train. These two incidents have aroused the anger of the people against those criminals who call themselves exeremists, those who are indulging in these activities. I do not blame the Akali leadership for that because as soon as they came to know about these incidents, they denounced them and also when a hartal was called they immediately supported the hartal and participated in it. That is the position. You hve to differentiate between the leadership of the Akali who do not indulge in these activities, who have denounced these activities and the extremists who are indulging and organising these activities, may be at the behest of some foreign power, may be Pakistan is also encouraging and all those things are there. But we have to see that still these extremists are allowed to have their way, they are allowed to create panic and it is they who are creating a situation which can be very dengerous for the country.

We have debated this question in this House many times. I would like to state that I do not want to spare the extremists

and also the Akali leadership's role in this respect, but I will primarily blame the Government for its mishandling, which has resulted in the imposition of President's rule, its hesitation, its vacillation, its indecisiveness to solve the problem.

by President

I want to take you back as to why this situation has arisen. The Akalis presented their memorandum in the beginning of 1981. They waited for months together. There were 45 demands. We cannot agree to all these demands. We never agreed to their concept of Anandpur Resolution. So many other demands were there. Some grievances were there. They were all clubbed together. But on the basis of that memorandum, the Prime Minister started negotiations through emassaries, herself directly and they went on for months together. Not a single demand was found to be acceptable to the Government at that Even though the religious demands which were later on accepted, were part of those 45 demands. For eight months continously it was thought that no demand could be accepted. Akalis were prepared for much less at that time and, they were feeling that if the religious demands were accepted they were prepaed to come to some understanding and agreement on that basis at that time.

Then we come to 1982. Afterwards it was said that nothing could be accepted; that was the answer. I am saying this because Akalis never gave up the path of negotiations. Extremists are different. You may not be defferentiating between them or may be differentiating for some different purpose. I will come to that point later on. But I want to say that they were forced, ultimately when nothing was accepted, to agitate and they have been agitating. It is at that time that the extremists of Bhindranwale were carrying on their parallel activities. Bhindranwale was allowed to operate everywhere. He was giving extremist slogans. He was arrested and released and he was using all media and his religious propaganda to rouse passions and criminal feelings among the people. Some of his people were arrested. He started a morcha. It is after

that, when you did not accept any of the demands of the Akalis. And the attitude of the Government was most unreasonable. It was at that stage that the Akalis decided to launch a morcha. It was not for just one day. In July they started. August and September went by. But the Government did not bother. They came to understand that they have been able to rally the support of masses of people. And why? Because, they put down their demands concretely, reducing it from 45 to 10, clearly stating that six were religous demands and four were demands which were common to all the Punjabi people. It is at this stage that they were able to rally mass support and, on that basis, a lot of people got arrested and there was no place in the jails. At this stage the Government thought it fit to with them and the negotiations started through the emissary Sardar Swaran Singh. Let the Government be frank-because they have to take the people into confidence-and say why it has been shifting its stand time and again. It was on 1st of November, after big efforts were made, that the Akalis were made to agree to cerproposals which the Cabinet Sub-Committee made, and a draft was prepared. On the 2nd the draft agreed upon was okayed by the Akalis. The only difference was that the Cabinet Sub-Committee wanted some time for discussions. That was a reasonable demand, a reasonable thing, to have some time for some discussions with the concerned States so that they also could be persuaded to agree to that. The Akalis agreed to this proposal. On the 2nd a statement was agreed upon which the Home Minister was to make here and on the 3rd November. But, unfortunately, when the statement came here, it was quite different from what was shown to the Akalis. This is the first stage.

Then, after that, again Akalis had no They announced that on November they would announce further steps of the morcha. There was a difference of 15 days. Nobody bothered about it. I do not know how the Government functions, how the Administration functions. They had announced that on 18th they were going to launch a struggle. It

[Shri Harkishan Singh Surject]

Re. Proclamation issued

by President

happened on the 2nd. Between the 3rd and 18th there were fifteen days, two weeks' time. But nobody bothered. On 16th again, contact was established them, only two days before they were to announce their struggle. On 17th or 18th some understanding was arrived at. They were ready to go and convey that. Agreement was again there and that agreement was to the satisfaction of all. I do not want to go into the details of the agreement because I still hope that some sense will prevail with the Government to make an effort to find a solution. Therefore, I do not want to go into the details of the matter. But, that was something Harvana could have accepted. Rajasthan could have accepted—the agreement of the 18th which I am referring to. But a sudden change was there on Government side. Again nothing happened. Again some rift was there. They also did the foolish thing of announcing their Morcha before Asiad. counter thing which the Government did was also to be denounced. What was done in Harvana by Shri Bhajan Lal at that time, nobody in the country ciated. May be some people thought that they had been able to control the situation. They created such a thing, something similar to what Bhindranwale was doing. Indeed much worse was done by Bhajan Lal by searching everybody. I know that at that time Judges of the High Court were searched military officers were searched. Such an insulting attitude was taken at that time. Anyway, that is a different matter. I do not want to go into that.

After that, again the Cabinet Sub-Committee invited them for negotiations. They again welcomed the negotiations. What I am saying is that at no stage they refused negotiations. It is not that they had refused negotiations. At no stage did it happen. The Cabinet sub-committee again went into it; the negotiations broke. Then the Prime Minister on 21st January called a meeting with the Opposition parties to inform the Opposition that the negotiations had almost broken. This was the information she wanted to convey to the leaders of

Opposition. Then we impressed upon her to convene a tripartite conference to see whether we can help in finding a solution. This was the situation. That was agreed to by the Government. In two days time a tripartite meeting was conveyed. Record is there. Home Minister is on record that the differences were very much narrowed down. It is on record that the Akalis attitude was not unreasonable. Then the differences remained only on two points. Many important points of differences we were able to resolve. The Prime Minister indicated that we could not accept the Anandour Sahib resolution. very much confused about the Anandpur Sahib resolution. It is a very lengthy In this resolution they have talked about the demands of working class and against monopolies and so many things. But there is one part. The introductory part where they talk about the supremacy of the Sikhs, to which no one could agree. The Prime Minister was rightly concern-We also told her that ed about it. are also agreeable on this point. we told the Akalis that in a secular India they could not put forth such a demand. At the end of the tripartite meeting Akalis had to agree not to press for inclusion of Anandpur Sahib resolutionthe introductory part of if.

in relation to the

State of Puniab

Then the second important point that time that we wanted to bring into discussion was the waters dispute. It was settled in the 1955 agreement what the share of the Rajasthan has to be. We persuaded them saying. No: we are not talking about the legality of the matter. tho We only talking about are moral position rather political and moral positions. In 1955 the agreement was arrived at; and on the basis of that, Rajasthan had spent something like Rs. Now if you today raise this 600 crores. question, it is unjustified. This also were able to bring home to them. difference remained only on one point; the talks broke on one point, one irrelevant And that point was: what would point. happen till the tribunal took the decision? existing They were demanding that the arrangements should continue. And the Government was insisting that the award given by the Prime Minister, or the set24 I

tlement arrived at that time, should con-I appealed to both sides saving that there is no difference in that, cause till a new canal is dug, no water can be utilized by Haryana. So whether you agree to their proposition or they agree to your position, it means the same The Government came to conclusion after a month and said. Yes. Now we are agreeable. This is the minor point on which the talks broke on day; otherwise, some settlement have been arrived at, if only a serious thought had been given as to what impact would be. So, this is what happend in the tripartite talks. Then, after the tripartite talks again deadlock was there. No effort was made to clinch issues issues. Two remained. Others were clinched. One of this the ment was able to solve. The other one was territorial one. Then the opposiparties made efforts. It is very unfortunate that the Government, even on such questions does not appreciate the efforts being made by the opposition to help to find a solution. They would like to blame the opposition any any moment. So, what happened was, that in April again some efforts was made I do not want to go into that. effort was made. And I am able to say that so far as the Cabinet was concerned, because I was also involved in that, an agreement was arrived at. A draft was prepared. I do not how suddenly they changed their mind. I do not want to go into that also. I do not want to go into the details because I still hope that the Government might do something to save the State of Punjab. It is bound to have repurcussions on the whole country. We are not this matter with a view to utilise and nobody can, utilise this matter against another party. I may tell you that you can only utilise it to disrupt the of the country. Any party which tries to utilise this question of Punjab for partisan ends, will be playing a role which will be suicidal for the future of the country.

What happened in between? want to blame the Government. time, perhaps, the Government thought that it was not proper to come to

understanding with the Akali leadership because the Press had boosted a new man, an emerging leader famous Bhindranwale who was earlier put before the people and supported by the ruling party. I am saying it because in two elections he was main campaigner. This is how secularism is preached. In the elections he was the main campaigner. But, anyhow, the Government came to the conclusion, perhaps, that there was no use of talking to Akali leaders, but it was necessary come to an understanding with that man. And perhaps, they thought that on basis of an agreement on the religious demands, they might be able to teach a lesson to the Akali leadership. Then, suddenly, without the knowledge of State Government also, one .day, Mr. Bhinder was sent from here to Punjab as the police official in-charge. What did he do? He was sent-I specifically say with authority and want to bring facts before you-to make up with Mr. Bhindranwale, because the understanding that was there was that without making. up with him, without involving him, no settlement would be possible. This was the result of Press propaganda, and the Government is also carried away with it. Some agents also were used purpose.

I know there is a person who is prison now. He was for six months his Headquarters in the Punjab Mr. Balbir Singh. He was advocating for 'Khalistan', and he was given room No. 17 in the Punjab Bhavan. The Bill came to Rs. 12,000. He was in contact with Mr. Bhindranwale and also with the Punjab Chief Minister and bureaucracy I do not know. Now he is in prison. He was put in Jail because in Punjab common feeling is because of traditional national movement that only these patriots were going there. He was supposed be a sacrificing man, extremist or whatever he is. So, this has happened. Then Bhinder made statements and I asked about it in the Consultative Committee of the Home Minister Home Ministry, the informed that he has denied it. made two statements after going there: One there is no criminal hiding in the gurudwaras,

[Shri Harkishan Singh Surject]

Re. Proclamation issued

by President

Two, there are no arms in the Gurdwaras. To please whom? And a day before that the Chief Minister had said that criminals were being harboured and we were also saying that Gurdwaras should not be made a place to harbour criminals. These are the two statements made by him. the Home Ministry check up? Why should they check up? It was a planned thing. They were made with a purpose, to have a rapprochement. I may tell you. poor man, the DIG died because effort was made, some military was sent from here, an intelligence officer was sent to make up with Mr. Bhindranwale and at that time, he was shot dead before the Gurdwara. This has happen-But that also, I may tell you, did not work because by now, although created by the ruling party. his head got swollen. He feels himself big. foreign press comes and interviews him. If you read his interviews, no sane man can understand or appreciate it. (Interruption) Tapes are being sent to villages to poison the minds of the people. Tapes are being sent to the foreign press, BBC and so on. In an interview, openly says about the Jagat Narain murder-I have read it:

"ग्रगर ग्रस्सी साल दा बुड्दा मर गया तो सारा जहान रोण लग गया। इन्न मेरे सिख मर गये कोई चिंता ही नहीं करदा"

It is like that. Somebody, some 80-year old man has died. This type of hatred he has got. Somebody questioned him: "Did you say that if your bus was returned, you will take the heads 5,000 Hindus?" He said, "Yes, I it." This interview is printed. So that type of person is there. So, that failed because he has also taken it to his head-"I am a big leader; without me nothing can be done." And it is he who encouraging all these extremists, whether they belong to him(Time bell rings) I will take a little more—10 minutes.

MR. DEPUTY CHAIRMAN: I given you more than 15 minutes.

डा॰ सरूप सिंह (हरियाणा) : ग्राप किसी और का टाइम काट लीजिए, इनको बोलन दीजिए।

in relation to the

State of Punjab

श्री उपसभापति : जब ग्रापको कहेंगे तो ग्राप नहीं मानेंगे। इसलिये निवेदन है कि ...

डा॰ सरूप सिंह: मैं तो इंडोर नहीं करता ।

SHRI HARKISHAN SINGH SUR-JEET: All right, I will try to complete it soon. I am not looking at this Punjab matter from any partisan angle, I may I am prepared for any sacrifice. anything, which will bring a solution of the Punjab problem. So, after that, this has happened.

Then again the Opposition on June 30 came to help the Government, saying: Yes, you find some solution; some settlement should be there; some area may be given to Haryana; some compensation may be given to them for a new Capital. This is the only thing which Now that also is taken up differently the Government. The Government's action is quite different; it says, the Opposition is trying to utilise the This is what happened earlier also.

Now this has repercussions in other States. In Haryana naturally feelings are aroused. And in other States also, look at the way things are being handled. I was going last month to Kanpur, I got down from the train at the railway station and I wanted to go to the rest-room. And there the police follows, four or five of them, seeing my beard and hair, followed me and said: "We want to your case." I said "Why?" They "No, no, it is a general scrutiny." I said, "What general scrutiny? You have followed anybody also. Since I got down from the train, I have not seen following anybody else except a with a beard and hair.' What phere will it create? What propaganda will it create? When I showed

him my card, he said," "Sorry, Sir, was a general thing." I wrote a letter to the Prime Minister. Till now I have not got a reply. If the tactics of Bhajan Lal are applied in the rest of the States, you will propagate the idea much more than what plea extremists are doing in Punjab. I condemn them and I condemn this attitude also which can be very harmful to the national unity of the country, for which we have made a lot of sacrifice.

Re. Proclamation issued

by President

Now we have been trying to persuade the Akalis. They met the Opposition parties here. They came here on the 22nd. We told them frankly, yes, you have to denounce the actions of the extremists, but that is not sufficient. You have to come out categorically and invoke the same authority of Akal Takht that anybody who kills Hindus or persons of any other community is not a Sikh. You have to come out openly with this. Then you can create confidence among the people of Punjab. We told them frankly. Otherwise, you don't get the support of the democratic masses. What the Government does, we de not know. We have burnt boats many times, not once—this solution, that solution-without knowing what impact it is going to create. That is why the Opposition is making its efforts. What happened in the Home Ministry Consultative Committee on 24th? What happened? The record must be placed before Parliament. What happened on that day? When we took up the issue their attitude was very The statement made by the reasonable. Home Minister in that meeting was, 'Yes, the differences have narrowed down, and what we have said up to now is not the last word ... "-these are the actual words -"we are prepared to talk and we will write to them a letter tomorrow....". But there was one slip- may be, a political slip-and that slip was he said, "We have kept the Assembly in animated suspension; we are even prepared to have a coalition with them share power with them." I immediately told the Home Secretary and the Home Minister, "You have committed a serious mistake." I asked them immediately to contact their PRO and tell him that this news should not be given out. Vajpayeeji had left at that time. The news had reached the people, the news had gone

out by the time those leaders reached there. They were going to Amritsar. They said they will be beaten. Even if you want a coalition, I don't mind. But this is not the time to have a coalition when the movement is going on. It takes time to bring them to your view. In the background of this movement and what is happening, you will not be able to bring them down. I am not opposed to anything. If your attempt is a constructive one and is sure to bring the situation to normal, it will be supported by my party. Now I want to say that this has happened. Whatever little effort we have made to bring them to agreement, that has been stopped. The next day what happened? A different statement was made by the Home Minister The tone changed completely. Is it the way to deal with this type of a situation, with such a crucial situation? If some lapse has occurred, you swallow it; take time to correct it in a different way without creating noise. No. The next day your tone was firm. Two days after when the Prime Minister went to Chandigarh, there again the same firm attitude; quite different; the tone changed. What should be done in that situation? I would like the Governemnt to ake up its mind. Naturally there also there are some extremists pressures. How many times have you shifted your position? It is one thing fou have not consulted us. But what I want to say finally is that the situation in Punjab is very bad. There are two lines. First you decide what line you want to proceed with-What we have been suggesting is, you isolate the extremists; fight them out; otherwise you won't be able to create confidence among the people. If you make up with Bhindranwale, it will be suicidal: you will lose all the support of the Hindus and minorities in Punjab. One line is isolate them, accept the genuine demands, argue with them, get the help of the Opposition, settle it and create confidence among the people of Punjab. This is one line. The second line is to make up with him and try to involve him and if you do this it will be a disaster. Now, finally, I want to say that Punjab is not a State as other States are. Punjab is a border State. You have vourself been saving that American imperialism is encircling India from various quarters. You have yourself been caying

[Shri Harkishan Singh Surject]

that Pakistan is being armed by America. You have been saying that Pakistan is taking interest in this Punjab problem. Why should they not? Already sophisticated arms are being used by these fellows. The border is an open border. You cannot stop smuggling. You cannot stop entry of persons also. But why do you blame them for that? If you are working out a formula under which extremists are being encouraged, only forces of separatism will A few days back flourish there. Party came out openly when Talwandi spoke of parallel Government. Our Party said that such separatist movements should be condemned. Such separatist activities will get encouraged if you delay matters. If you delay further, there will be further troubles and if you think that the President's rule will work there it will not. Whatever little control the leadership is having now will be lost and things will go into the hands of extremists. I feel concerned about it. I do feel that it is bound to have repercussions. In Punjab things are not so easy. I do not want to discuss other Ordinances now. When they come up, we will discuss them. But I would say that it is better not to involve Army in this problem. It will be dangerous. Apart from the administrative measures which you are taking, it is very necessary to take some political measures. First of all you make up your mind. If you delay, movements of separatism will grow and then there will be communal divisions. If that happens, it will be disastrous the country. It will have repercussions in the whole country. This will be very bad for the unity of the country. We are facing all these problems there and the Government should give them top priority after making up their mind. Do not think of Congress Party or other Parties coming to power. It is not a question of Parties. The question is the future of our country. Kindly consider this problem from angle. Any narrow feeling based on this combination or that combination will not work there. Only a broad solution based on broad principles will work. therefore, appeal to the Government to see reason and find out a solution because. administrative measures or the President's rule alone is not going to solve the problem. You have to take some political measures. With these words, I conclude.

MR. DEPUTY CHAIRMAN: Before we proceed further, I would like to inform the hon. Members that they should conclude this discussion by five. The Home Minister will reply tomorrow.

श्री लाडली मोहन निगम (मध्य प्रदेश) : श्रीमन्, मैं एक ज्वालामुखी पर खड़ी हुई समस्या पर ग्रापसे बहस करने के लिये जा रहा हूं । मुझे ऐसा लगता है कि किसी जमाने में वचपन में हम लोगों को, जब हम ग्रपनी मनमानी करने लगते थे, तो मां किसी भूत का, किसी प्रेत का या किसी चीज का हौट्या दिखा करके खामोश करने की कोशिश करती थी।

गृह मंत्री जी, शायद ग्रापने इस सारे देश को किसी नानी का जच्चाखाना बना रखा है, जब चाहें जिसको जिस तरीके से उराते रहो, चलाते रहो। मैंने पहले भी, जब पंजाब पर बहस हुई थी, तो कहा था—ग्राप में से किसी ने नहीं कहा था, हमने खुद ग्रपनी तरफ से जब कोई नहीं मिला था, तो जाकर उनके नेताग्रों से मिले थे ग्रीर जब एक समाजवादी के नाते, एक प्रजातांतिक व्यवस्था में विश्वास रखने वाले श्रादमी के नाते यह ग्रपना मन बना चुके थे कि यह मेरी शंकाएं हैं, जो पहले ग्रकाली दल को देनी हैं।

[उपसमाध्यक्ष (श्री स्नार० स्नार० मोरारका) पोठासीन हुए]

बिल्क जब हम लोगों ने बातचीत शुरू की, तो मेरे पास उसका टेप है—--ग्रगर ग्राप चाहेंगे, तो मैं वह दे सकता हूं। तो उन लोगों की जैसी कि ग्रादत हैं, वह समझते थे कि हर ग्रादमी जो ग्राता

है, तो वह उनकी दाढ़ियों में हाथ डालने के लिये ग्राता होगा, वह समझें कि उनके ऊपर जैसे कि हमने कोई गुनाह किया है-तो हमने कहा कि आपने गुनाह किया है, क्योंकि ग्रापने ग्रभी तक ग्रपना चेहरा साफ नहीं विया है और हम ऐसे लोगों को भी मुसीबत होती है किसी चीज को समझने ग्रौर कहने में--पर खालिस्तान के मामले पर उनका दिमाग बिल्कूल साफ है ग्रीर लम्बी क्या बातें हुई मैं उनकी ग्रोर श्रापका ध्यान नहीं दिलाना चाहता । मैं इतना ही कहना चाहता हूं कि लफ्ज-ब-लफ्ज जो बात हुई वह हमने ग्राज के घर मंत्री जी को उनके बंगले पर कहा, जो हमारी जात के खिलाफ है, हम किसी मंत्री के घर जाते नहीं, देश मामला था इसलिये कहा। उन्होंने कहा यह फार्मुला तो हो सकता है, बड़ा श्रच्छा है, बड़ी श्रासानी से हो सकता है। उन्होंने सुझाव दिया कि ग्राप प्रधान मंत्री से मिलिये। मैंने कहा क्यों मिल्। पता नहीं प्रधान मंत्री जी ने कितनी करवटें ग्रीर पल्टें खाई हैं। घर मंत्री जी ग्रीर कुछ न करिये तो 14 तारीख के 'इंडियन एक्सप्रेस' के मुख पृष्ठ पर पूरी कहानी छपी है धारावाहिक तरीके से जो घटनाऋम है छपा है, ग्रगर वह गलत है तो उसका दो लाइन का प्रतिबाद कराइये कि जो यह घटनाएं लिखी हैं वह गलत हैं।

ग्रब मैं एक ही चीज पर ग्राता हूं। मुझे ऐसा लगता है, म्राप को कहने के लिये मजबूर होना पड़ता है कि समस्या ग्राप ने बना कर रखीं है। की जो नीयत है वह साफ है। कुछ ही दिन पहले जब घर मंत्री आप अपनी सलाहकार समिति में बैठे थे तब श्राप के मुंह से प्रश्नोत्तर के समय यह बात निकल गयी कि हम उन लोगों के साथ

सता के बारे में साझेदारी करने को तैयार हैं। मतलब बिलकुल साफ है, ग्राप इतना ही चाहते थे कि अगर एक मर्तबा ग्रकाली हमारे साथ सता की हिस्सेदारी के लिये तैयार हो जायं जैसे विगत में विरोधियों के साथ ही हो गये थे तब तो श्राप के लिये ठीक है। मुझे इससे कोई लेना-देना नहीं है, श्राप किस तरीके से अपनी नीयत बनाते हैं उससे मुझे मतलब नहीं लेकिन देश को क्या खतरा देश को क्या नुकसान पहुंचा रहे हैं वह श्राप से कहना है। श्रभी परसों एक चर्चा ग्रीर चल पड़ी। कोई छोटे-मोटे ग्रादमी ने नहीं, श्राप के दल के एक सूबे के वजीर ने श्रौर वह भी मुख्य वजीर ने कहा है, भजन लाल ने। भजनलाल आप जानते हैं कितना पढ़े हैं, मुझे पता नहीं, लेकिन वह किस की बात बोलते हैं जब वह ग्रादमी कहता है इस मामले रिफरेंडम करा लेना चाहिए। ऋाप सोचिये कितनी खतरनाक बात है कोई कहे कि रिफरेंडम कर। च.हिए। श्रीर वह बात श्राप के दिमाग में आने लगी है तो मुझे यह लग रहा है, ग्रध्यक्ष महोदय, मैं बहुत दुखी मन से कह रहा हूं कि इस सरकार का दिमाग इतना सड़ गया है कि पंजाब के मामले पर रिफरेंडम की वात कह सकती है, कल वह, कम्बख्त यही बात काश्मीर के बारे में कहेंगी। कहां से कहां ले जा रहे हो देश को ? क्यों नहीं देश के सामने पुरा व्हाइट पेपर रखो, बताम्रो क्या-क्या मुद्दे हैं। मैं कहने के लिये तैयार हूं-छोड़िये ग्रकालियों को तरफ-क्या यह हिम्मत है ग्राप में कि स्रकालियों को छोडकर जितने विरोधो हैं उनके साथ ग्राप बैठें, सरकार ग्रीर विरोधी दल ही एक राय के जायं। हर मामले पर अप कह हो कि राष्ट्रीय समस्या है। रोज भाषण

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[श्री लाडली मोहन निगम]

दिये जाते हैं ऊंची अट्टालिकाओं से, कोई दिन नहीं जाता जब हिन्दुस्तान का गन्दे से गन्दा म्रादमी यह नहीं चाहता कि देश खतरे में है, देश टुट रहा है। कौन तोड रहा है ? विदेशों तोड़ रहे हैं, विरोधी तोड़ रहे हैं। कीन हैं ये विदेशी, कौन हैं ये विरोधी। हम बैठ कर हल निकालने को तैयार हैं, मानोगे ? है कि स्रकाली दल, विरोधी पार्टियां स्रीर ग्राप साथ बैठें। ग्राप ग्रपना मन इये। जब ग्रपने मन को बात होती है तब ग्राप चले जाग्रोगे बंगला साहब गुर-द्वारा ग्रीर ग्रपने मन से जो चाहे घोषणा कर दोगे, त्रिपक्षी वार्ता चलाग्रोगे बोषणा एक पक्षीय कर दोगे। लेकिन उस के ितने खतरनाक पहल निकले हैं कभी सोचा है। जिन ग्राकाग्रों से ग्राजादी मिली है ग्रगर उनके बताये हुये रास्ते पर लोगों को बांट कर गद्दी पर रहना है तो मैं इतना ही कहना चाहता हुं कि इस तरह से मुल्क को बांट कर कुछ दिन गद्दी पर बैठोगे लेकिन इतना याद रखना कि ग्राप कितना खतरनाक खेल खेल रहे हो। हिन्दुस्तान की मिट्टी ऐसी पिलपिली है कि इस ने हमेशा श्रपने मीरजाफर श्रौर जयचन्द को माफ किया है। मैं क्या कहं, कीन सा लफज इस्तेमाल करूं, बहुत दुखी मन से कह रहा हुं, कहां ले जाना चाहते हो। क्या घटनाएं हुई, किन इशुज पर रुक गया था मामला। पानी वाले मामले पर वह तैयार हैं, ग्राप एक बोर्ड वना दीजिए। एक सुत्रीम कोर्ट के जज को दे दिया जाए। स्रोर स्प्रीम कोर्ट के जज की बात मैं इसलिये कब्ल करता हूं कि उसके वाद किसी फरीकैन को उस से बड़ी ग्रदालत का दरवाजः नहीं खटखटाना पड़ेगा। क्या मैं भ्राप की नीयत पर शक नहीं कर सकता कि श्रापने इस मामले को

उठाया है। पहले यह कोर्ट में पड़ा हुम्रा था । पंजाब म्रौर हरियाण। में की सरकार थी ग्रीर दोनों जगह स्राप के ही मुख्य मंत्री दोनों सरकारें बैठी थीं । लेकिन चुंकि हरियाणा का चुनाव जीतना है इसलिए मुकदमा वापस ले लिया । आप हो बिल्लो से कह रहे हैं कि वह द्ध की रखवाली करे। तो दे दिया फैसला बिल्ली ने । इसलिए मै ऐसा मान कर चलता हं कि ग्रगर ग्राप से यह मामला नहीं निपटता तो देश की सर्वोच्च ग्रदालत को यह मामला दे ो दो इलाकों का कैसे निर्धारण होगा इस के लिए कायदे कानुन हैं। राज्यों के पूनर्गठन के समय में नियम बन चुके हैं। उस के बाद भी ग्रगर दो चार गांव का मामला खड़ा हो तो उसे बाद में देख लिया जायेगा । चर्न्डागढ के मामले में मुझे नहीं लगता कि कोई बडा मामला है। क्योंकि स्राप को देखना है कि चन्डीगढ़ बनाक्यों था। चन्डोगड की तो पंजाब की राजधानी के लिए हो बनाया गया था क्योंकि लाहौर तो पाकिस्तान में चला गया था श्रीर अगर आप आज पंजाब और हरियाणा का बंटवारा करते हो तो मुझ जैसे ग्रादमी को यह कहने में जरा भी गुरेज नहीं, मैं तो खुले ग्राम कहता हूं कि चंडीगढ़ पंजाब को जाना चाहिए। वह उसका है। **अगर अाप ने** उसके बाद बनाया है तो उस को नयो राजधानो दो एक ही तरीका ग्रौर उसके लिये ·सकता है कि ग्रगर उस जमाने करोड़ रुपया देने को बात को गयो तो ग्राज कवाजार के भाव से बराबर जितना पैसा बनता हो पैसा राजधानी बनाने के लिये दे दो श्रीर उसे दस वर्ष को अवधि दे दो ग्रीर जब तक उन की राजधानी नहीं बनती

समय तक हरियाणा के लोगों को जैसे ग्राज उन के कुछ हिस्से चन्डीगढ़ में हैं वह उन के पास रहने की छूट देदो। लेकिन किसी मामले को न सुलझाना भी तो राजनीति है ग्रीर यही चाणक्य ग्राप को सिखा गया है। मैं बताना चाहता हूं कि ग्राप का इरादा नहीं है मामला सुलझ(ने का। स्रब बताया जाता है कि ग्राप ने ग्रध्यादेश निकाल दिया श्रीर यह भी एक अजीव चीज है कि आप ने ग्रध्यादेश निकाल दिया ग्रीर वहां ग्रसे-म्बली चल रही है। ग्रसेम्बली बैठी है। म्राप का वहां बहमत है इस लिये वहा<mark>ं</mark> भत्ता खाते रहो । जहां म्राप का बहु-मत नहीं होता वहां की ग्रसेम्बली ग्राप खत्म कर देते हो। पांडिचेरी में ग्राप ने ग्रसेम्बली को खत्म कर दिया। श्राप ने मैनीपुलेट कर लिया। ग्राज भी श्रखबारों में सुर्खी में सारा दिया हुन्ना है श्रीर उसके लिये हम को यहां डेढ़ घंटे का समय लगाना पड़ा। जो कुछ ग्राप कर्नाटक में करने जा रहे हैं उस उसमें क्या करना है। स्रार्डि-नेंस की बात कही गयी। तो ग्रापको ताज्जुब होगा कि यह सरकार निकम्मी हो गयी है ग्रीर इसमें कुछ हम लोगों का भी दोष है, लेकिन ग्रब तक हमें पता नहीं था कि देश की सरकारें म्रार्डिनेंस से कैसे चलती हैं। कौशल जी हमारे सामने बैठे हैं। ग्रध्यक्ष महोदय, मैं बता दुं कि यह बिहार के गवर्नर भी थे ग्रीर उस समय उन्होंने एक दिन में 36 म्रार्डिनेंस साइन किये हैं। म्रगर वह उनको पढ़ते भी तो काफी समय लग जाता। 56 का तो रेकार्ड है। 159 ग्रार्डिनेंस श्रपनी गवर्नरी के दौरान उन्होंने निकाले हैं ग्रौर ग्रब चाहते हैं कि उन से ही पंजाब की समस्या हल कर लें। वह कैसे हल होगी। जनता पार्टी वाले भी इसमें दोषी हैं। हमने भी 172

निकाले थे। तो ग्राखिर यहां ग्रार्डिनेंस चलाना है या ग्रसेम्बली चलाना है या पार्लियामेंट चलाना है। यह देश क्या किसी घर की जागीर है या किसी खानदान पर गिरवी है। क्या चाहते हैं ग्राप? हम लोग ग्रगर पीछे जायं तो मुकदमा चलना चाहिए चार पांच ग्राद-मियों पर । एक तो मुकदमा चलना चाहिए दरवारा सिंह पर ग्रौर उसका नाम होना चाहिए दरबारा सिंह बनाम जैल सिंह । दूसरा मुकदमा चलना चाहिए दरवारा सिंह बनाम स्वर्ण सिंह । सिंह ने मामला तय दिया था। ग्राज ग्रखबार में छपा है, टलीफोन पर बातचीत हो चुकी थी, उन को कह दिया गया था कि यह फैसला हो चुका है। तीसरा मुकदमा चलना चाहिए जैल सिंह बनाम भिडरवाला । कितने फरीक हैं। कोई ढुंढ़ने की जरूरत नहीं। मुश्किल से मुल्क में 6 या 7 लोग हैं जिनको ग्रगर ग्राप जेल में बंद कर दें, इमरजेंसी न लगायें तो कल ही पंजाव की समस्या हल हो जाएगी। 7 ग्रादमी हैं। 6 या म्रपने तात्कालिक राजनीतिक लाभ के लिए सरकार सीमाग्रों को टालती रही है। इसलिये मेरी घर मंत्री जी से हाथ जोड कर विनती है कि ग्रपनी नीयत साफ करें। हमारे सुरजीत जी भुल चुके हैं, हम ग्रभी गये थे सीमाश्रों पर, लेकिन मझे डर हो रहा है कि ग्रापकी नीयत साफ नहीं है। इसके पीछे एक बड़ा खतरा है। ग्राप चाहते हो कि पंजाब की सीमा में कहीं गोली चल जाए, मुझे यह भी डर है कि हो सकता है कि इसी महीने या अगले महीने सीमा पर कहीं गोली चलाकर स्राप कहोगे कि पाकिस्तान ने हमला किया है।...(ब्यवधान)

म्राप हमेशा मिली-जुली कुश्ती पाकि-स्तान से लड़ते रहे हो। मुझे खतरा

श्री लाडली मोहन निगम]

कि कल सीमा पर गोली चल सकती है, फिर कहोंगे देश संकट में है तो सारे लोग एक हो जाग्रो। ग्राप एक तरफ जिन लोगों से बात करने के लिये तैयार नहीं है, सत्ता में उसी के साथ भागीदार होने के लिये तैयार हैं। बातचीत नज-दीक ग्रा जाती है तो विरोधियों को ग्रलग करके ग्रकालियों ग्रीर सरकार के बीच बातचीत टूट जाती है तो विरोधियों के साथ बात करने लगते हो। मैं समझता हूं कि सरकार कोई मुजरे की महिला नहीं है कि जब चाहो, जिसके सामने जैसे नाचो।

श्रीमती उषा मल्होत्रा (हिमाचल प्रदेश) : इससे बैटर ऐक्जाम्पुल नहीं है इनके पास ? श्रापके सोचने का स्तर कहां रह गया ? ...(व्यवधान)

श्री लाडली मोहन निगम: हो सकता है उषा जी, मेरा जितना दिमाग है उतना ही सोच पाऊ। . . (व्यवधान)

श्रीमती उषा मल्होता : ग्राप लोग इज्जत नहीं करते महिलाओं की तो . . .

श्री लाडली मोहन निगम : चिलये,
मैं श्रापकी बात मान लेता हूं। इनको
मान लो जो लोग ताली बजाकर नाचा
करते हैं वह हैं क्या ? यह सरकार वही
है ? श्राज घर मंत्री जी श्राप श्रपनी
नीयत बताइये। श्रकाली समस्या पर
श्रापका क्या विचार है ? धार्मिक मामलों
में श्रापने खुद घोषणा कर दी। यदि श्राप
इस समस्या का हल गोली से नहीं करना
चाहते तो मत करिये लेकिन श्राप घोषणा
कर दीजिए कि यह सरकार का मन है
इर इश्य के मामले में। सरकार इसके

बाद एक इंच इधर या उधर नहीं होगी।
तब तो लगेगा कि सरकार है। वरना
हमको सरकार पर शक करने का अधिकार
है। जहां धर्म या मजहब जुड़ा हुआ है
वहो आप चले जावोगे और धर्म धर्म की
आड़ लेकर, जैसे सरोपा बनाकर भेंट कर
दिया। पता नहीं महिलाए पिड दान
करती हैं या नहीं लेकिन बाकी सब कुछ
कर दिया जाता है। तुम्हारे लिये हो तो
मजहब की आड़ लो, जब दूसरा आदमी
कोई मजहब की बात करता है तो बुरा
लगता है। यह खेल मत खेलिये।

इसलिये में ग्राप से निवेदन करूंगा कि सरकार पंजाब की समस्या पर एक श्वेत-पन्न निकाले। पंजाब के बारे में सरकार एक हफ्ते की सीमा बांध दे कि एक हफ्ते के श्रन्दर समझौता नहीं होता तो कह दें कि पंजाब को समस्या के बारे में सरकार की यह राय है। उससे हम न एक इंच इधर हैं, न उधर हैं। तीसरी बात यह है कि बातचीत ग्रगर करना चाहते हैं तो ग्राज ही घोषणा कर दो, ग्राज ही ऐलान तारीख का कर दो कि कब ग्राप ग्रकालियों से बातचीत शुरू करेंगे बिना गर्त के। एक बंघन में लगाना चाहता हूं कि एक कमरे में बन्द हो जाइये ग्रीर उसके बाद फैसला करिये।

श्री जगदीश प्रसाद माथुर (उत्तर प्रदेश): श्रीर चाबीखो जाए।

श्री लाडली मोहन निगम : यह बात सही है लेकिन मैं इनकी बात नहीं मानूगा। मैं इनकी चाबी वाली बात नहीं मान रहा हूं क्योंकि उसमें महिलाएं भी होंगी। लेकिन यह बात सही है कि जब तक कमरे में बन्द रहें गे तब तक बात बीत चलती रहे। इसके लिये एक समयबद्ध प्रोग्राम बना लीजिए कि जब तक इस मसले का हल नहीं निकलेंगा तब तक हम बाहर नहीं निकलेंगे। मैं

आपको वादा करता हं अपने दल की तरफ से । देश भी प्रापके साथ खड़ा होगा। शर्त यह है कि ग्राप ग्रपना मन बना लीजिए। ग्रापने मन को बताइये, हम लोगों को वताइये, विरोधी को बताइये, देश को बताइये कि चाहते हैं। खाली हवा में बात करने से कुछ नहीं बनेगा । इसलिये मैं बहत विनम्प्रता से निवेदन करना चाहता है कि घर मंत्री जी से ग्राप मेहरबानी करके श्राप इन तोनों चोजों को इसी सत में मान लीजिए। पहला यह है कि पंजाब पर एक श्वेत-पत्न दीजिए ताकि देश को पता चल सके कि क्या क्या अब तक हो चुका है। दूसरे अकालियों की कितनी मागें श्रापने मानी हैं ग्रौर कितनी मागें श्राप नहीं मान रहे हैं। जो नहीं मान रहे हैं वह क्यों नहीं मान रहे हैं। मैं यह जरूर चाहता हूं कि किसी राज्य का हनन नहीं होना चाहिए। पानी के बटवारे के मामले में श्रापकी राय होना जरूरी है, सुप्रीम कोर्ट में इसे जाना है या नहीं ? चंडीगढ का मामला भी साफ होना चाहिए। ग्राज ग्रापको घोषणा करनो चाहिए कि इस महीने के खत्म होते-होते पंजाब की समस्या का निरा-करण निकाल देंगे। उसमें कौन-कौन होंगे यह आप जानें। स्राप होंगे स्रीर श्रकाली दल के लोग होंगे या आप, अकाली दल और हम होंगे इससे हमें कोई मतलब नहीं । इसका म्रापको फैसला करना है। हम तो यह चाहते हैं कि इस माह के अन्त तक हर हालत में इस ग्रकाली समस्या को समाप्त करना है। अकाली के लोंगोवाल साहब को ब्लाना है ग्रौर किस को बुलाना है यह

ग्रापको देखनाहै। लोंगोवाल साहब से जब मलाकात हुई तो उन्होंने मुझ से पछा कि स्राप भिडरवाला साहब से नहीं मिलेंगे ? मैंने कहा वह कौन होते हैं। हमने उनसे कहा कि ग्रगर वह अकाली दल के मेम्बर हैं तो ब्ला ली-जिए। चार मंजिल चढ़ कर मैं किसी को नहीं बुलाता। मैं ग्राप से सच कहता हं कि वह मेरा हाथ पकड़ कर एक तरफ ले गये ग्रौर कहा कि ग्राप ही एक ऐसे व्यक्ति हैं जिसने कहा कि मैं उनसे क्यों मिल्ं। मैं जानता हं कहां से चलती है उनकी राजनीति। मैं यह भी जानता हं कि वह स्वर्ण मन्दिर के गुम्बद से नहीं चलती, कोई भ्रौर वडा गम्बद है जहां से उनकी राजनीति चल रही है । मैंने कहा अगर वह आपके साथ हैं तो उसको बला लीजिए, बातचीत कर लेंगे। जब बातचीत होगी तो कोई न कोई हल निकलेगा। ग्राप, प्रकाली ग्रौर विरोधी दल तीनों साथ बैठ जाइये। अगर हम लोगों को नहीं चाहते तो ग्राप ग्रीर ग्रकाली दोनों बैठ कर हल निकाल लीजिए। इसी विश्वास के साथ मैं ग्रन्त में यह कहना चाहता हं कि ग्रगर मेरी बात किसी को बुरी लगी होगी तो उसके लिये माफी चाहंगा। मैं सिर्फ भरे हुए मन से कह रहा था। यह नकली सांप है। यह कब तक नकली सांप देश को डरायेगा, खुद को डरायेगा। हो सकता है कल यह नकली सांप श्रमली साँप वन जाए। इसलिये श्रापसे कहता हूं कि इसका ग्राप जल्दी से जल्दी हल निकालिये। श्रापने मुझे बोलने का मौका दिया इसके लिये में ग्राप का बहुत श्कग्जार हूं।

in relation to the

State of Punjab

3 P. M.

MURLIDHAR CHANDRA-KANT BHANDARE (Maharashtra): Mr. Vice-Chairman. Sir, I rise to support the Resolution moved by the hon. Home Minister. And when I rise this evening, I have an assurance and the confidence

[Shri Murlidhar Chandrakant Bhandare] that an overwhelming majority of the citizens of this country, coming from all parts of our great country, are in agreement with me in supporting the Resolution. It is a spectacle which is difficult to find previously. The Government has dismissed its own Ministry and installed the Presidential rule. Why? Because, according to the opposition, we failed to negotiate with the Akalis. Is that the correct picture of the situation at all? One should go to Bombay, one should go to Ahmedabad or one should move about a little in Delhi to find out the concern and anxiety of the common man over the situation which was developing in Punjab. Initially, they had a hit list, marked-men, police officials. Government officials, revenue officials, each one to be picked and killed. When young men went and said that they want to serve the cause of the Akalis they would be told, all right, you want to serve the cause of the Akalis, go and shoot a Nirankari, go and shoot a Government official, you come back and you have served the cause. Then the things became even more difficult. It was no longer a hit list. It became killings any innocent person for no rhyme or reason. It came to the end of democracy. It came to the end of the rule of And, I think, only an important Government-I am sorry that my friend, Ladli Mohan Nigam has left-could have tolerated the situation. I think his illustration was as inept as it could be. Because I think everybody in the country, by and large, is convinced that the Prime Minister means business. Everybody is convinced that the problem of Punjab cannot solved unless we put an end to the terrorist activities of these extremists. And, whatever sacrifice we may have to do, we shall do it. Because above all, we are concerned with the unity and integrity of our country. We shall not surrender it. Even if Congress has to lose elections in all the States, we will face this problem fairly and squarely. Therefore please do not try to confuse the issues.

Re. Proclamation issued

by President

We are today talking about support to the Proclamation and I want this House to rise as one man on an issue which is national, on an issue which may ultimately threaten the very existence of our country and its independence, and support this Resolution, because it has not been brought about to serve any political end, because it has not been brought about to serve any partisan end. It is really pathetic to find what the hon. Shri Surieet said that we have brought about the Presidential rule in order to patch up with Shri Bhindranwale. I mean, I can only really feel for the bankruptcy of his ideas. I think a time comes when a movement is started by good people for what they consider a good cause. But there also arises a time during that movement when the movement slips out of the hands of those who started it. It gets into the hands of the extremists. It gets into the hands of terrorists. It gets into the hands of anti-social elements. It gets into the hands of those who are the enemies of society and democracy. That is what has happened in Punjab and we have to wipe out these things. We have to really deal with these extremists. Recently-I will tell you; it is not a matter of joke-a newspaper item appeared that one Satwant Singh. an Akali had taken a vow that he would hijack a plane. He may still fulfil the vow because he said that whether he lives or dies, he will see that a plane is hijack-I was surprised to find our that this Satwant Singh had gun which cost forty thousand dollars; So, I asked, why is this gun costing so much and I was told that this is one gun which can be used in an aircraft to immobilise all the passengers without damaging the aircraft, so that the hijacking operation is successful. I don't know whether those speakers who want to belittle the gravity of the situation in Punjab are aware of the most sophisticated arms which the extremists are possessing. I want to ask the hon. Home Minister whether he has made enquiries from where so much of money is coming for acquisition of such sophisticated arms and for carrying out the terrorist activities, because I am told—and it is elementary knowledge -that no terrorist activity can be carried on without the use of large funds. The very presence of these large funds itself is a source of great threat and great danger to our country. You see and read in the newspapers that this particular bank is robbed or that particular petrol pump is robbed. That is one way in which terrorists collect money. But what they get out

of these robberies is only the flea-bite; they cannot buy sophisticated arms by collecting Rs. 30,000 out of one bank robbery or a lakh out of some other bank. I think that many foreign elements are at work and it is a very serious matter to which the Government will give proper attention.

One thing is certain that ultimately our Government and the Prime Minister believe that in solving the problem, this is the right step. In the situation that prevailed, the ordinary democratic process had failed. In the language of Article 356, the Constitutional machinery had collapsed. the weakness of democracy where one has to please far too many and try not to displease anyone, and I am glad that such a provision—when one looks at the situation like this and of Assam-was included, because there is some debate about it in the 'Centre-State relationship debate which the Opposition is carrying on like a circus around the country. And it is only in the fitness of things that this Article 356 was invoked in this case.

I want to deal with the point which was raised earlier this morning by my esteemed friend, Mr. Advani, The hon. Member said: Why not dissolve the As-I really cannot understand: he knows the difference between the situation when one has to dissolve the Assembly and a situation when one has to keep it in animated suspension. The Government majority. not lost the The Government could run. but only the cost of worsening the situation. It is only when there cannot be a formation of a Government that the Assembly is to be dissolved. Does the hon, Member really suggest that in this case, we should have dissolved the Assembly, perpetuating the President's Rule and not have elections for years and years to come? Are there conditions today present in Puniab for having any elections in the near future? I think, the answer lies in two factors. One, we had not lost the majority and there was no need for dissolving the Assembly so as to have fresh elections. Elections would have complicated problem. The reasons for keeping the Assembly in suspended animation and not

dissolving it are far too obvious. But a point has to be made and, therefore, it has been made.

Similarly, the point which my friend Mr. Nigam has made about the Ordinances. The provision for promulgation of Ordinances is there in the Constitution and is there any Govenment in our history since 1950, which had not made use of this provision? I think, we are talking too much and sometimes, talking too much leads to a little irrelevance and I think, that we are over-emphasising that in this case, we took out these Ordinances. I think, this was the only thing we could do. I not think, possibly, any other mode could have been adopted, for taking this step to meet altogether an extraordinary situation which prevailed.

What next is the question? The Ordinances and the suspended animation of the Assembly should be taken to their logical conclusion. The situation should be controlled. Many say that these are the Sikh demands. Some of them say some demands, at least four of them, are the demands of Punjab. I read articles written in 'The Indian Express' by a dozen illustrious citizens of this country. say the same thing. But when you talk of Punjab's demands, is it not the responsibility of these persons to see that the agitation for getting these demands carried on, the movement for getting these demands accepted pushed forward, in a manner acceptable to every resident of Punjab? How many of the Punjabis extremist and support these terrorist How many of the Punjabis, the Sikhs as well as the Hindus, support the Akalis in the manner in which are going about with their agitation regard to getting their demands accepted? I think, it is an element of democracy that when a large number of people of a region want that their demands should be accepted, in a democratic, in a legal, way, they should abandon, they should give up, they should surrender all these means and adopt a peaceful approach. I know what was the position when there were agitations for linguistic There is no State which had escaped these

[Shri Murlidhar Chandrakant Bhandare]

riots. Yet, we have solved some of these problems in a peaceful manner. today, after we have solved some of these problems, there is dispute which is existing between Karnataka and Maharashtra over the settlement of the border, particularly, the Belgaum area. Now, therefore, it is not as if we have not solved some of these earlier disputes in a democratic manner. And I think, if we claim to be the followers of Mahatma Gandhi, to depart from the path which he had shown, of nonviolence and peaceful resistance, is really to be not the true sons of this great democratic and non-violent nation, which, today, happily and proudly for us, is the leader amongst the peace-loving nations of the world. The situation is fast being normalised. I am told the Government is going systematically about the job. They are combining the villages. There is also a suggestion that there would be hit brigades so that those who kill people without notice may also get a bullet without notice. But I do agree with the Government that though it is armed with the severest powers, those powers must be used the least and to the minimum. To that extent I welcome the suggestion made by the Governor that he would show the utmost restraint before he enters the Golden Temple or does anything of that kind. I am one with the Government because we are out to solve the problem and not allow it to aggravate any more. I sure, it will not be long before which the situation is normalised and a common man in Punjab will be free to move, and when that situation is there we must keep the path of negotiation open because without negotiation nothing can be solved. We believe in negotiation, our Government believes in negotiation and Mr. Harkishan Singh Surject, who has given a long list of dates, clearly shows how earnest the Government has been about it. Of course, his all points will be dealt with by the Home Minister because he was there. am also not the member of the Home Ministry Consultative Committee. leave it to those who have the first-hand knowledge of those negotiations. But then we will negotiate with the moderates because one of the ways of putting down the extremists is to encourage the moderates and I do not think our Government will be unwilling to negotiate in a proper atmosphere, in a peaceful atmosphere means, all these where all these illegal given up, and blackmailing tactics are come to a solution which is satisfactory. Most of the demands have been conceded. All the religious demands have been conceded.

in relation to the

State of Punjab

somebody about Chandigarh, Now mentioned that it was built as the capital of Punjab. It is only a matter of nomenclature that today we call it Haryana. Supposing, we had called Punjab as North Punjab and Haryana, as South Punjab. Could we then have said that Chandigarh was not built as the capital of I think we must all think as Puniab? Indians, think of every territory that is affected by it. Look at Rajasthan. When we got waters from Pakistan we included the claim of Rajasthan and today you want the distribution to be done in a manner which will affect Rajasthan. I do not think that any Government would yield to it because the Centre has responsibility of maintaining an equitable balance among all its States. It is like the father, the mother who has to look after all the children States, whether they be opposition States, whether they be Congress (I) States, with the same care, with the same affection and with no evil eye or uneven hand. I am quite sure that the Government will take all these steps which, I have indicated very very promptly. A situation which threatened America during the days of Abraham Lincoln is threatening us. Can you believe Kashmir on 13th October, on the day of the cricket match, there was an open exhibition of support to Pakistan?

GHULAM RASOOL MATTO SHRI (Jammu and Kashmir): We refute that categorically.

SHR1 MURLIDHAR CHANDRA-KANT BHANDARE: If you defend it, I will hold you responsible, I will point a Don't infinger at you. (Interruptions). terrupt. You joined us later in condemning. (Interruptions). The very fact that they are opposing me shows their guilty mind. I must tell you that till this Government objected, till the Home Minister wrote, till the Prime Minister protested, there was not a whimper of protest from anybody else.

I tell you these are very serious things.

SHRI R. MOHANARANGAM (Tamil Nadu): I saw that cricket match. They were supporting Pakistan.

SHRI MURLIDHAR CHANDRA-KANT DHANDARE: Therefore, it is a very serious matter. Do you know that today in Kashmir—not Srinagar—I have got the name; it is in Kashmir—there are regular camps for training of the Akali extremists. These camps have not been denied. (Interruptions).

SHRI GULAM MOHI-UD-DIN SHAWL (Jammu and Kashmir): That is false. We have denied it.

SHRI MURLIDHAR CHANDRA-KANT BHANDARE: One of your NC leaders—he is himself a Sikh—has said that this is freedom of religion. I will show that to you. I want to know what action National Conference has taken against such a member.

SHRI GULAM MOHI-UD-DIN SHAWL: We shall take action against any such member. (Interruptions).

SHRI MURLIDHAR CHANDRA-KANT BHANDARE: So the situation around us is very dark. Dark clouds are gathering, threatening the sovereignty, integrity and unity of the country. It will be a pity if we get bogged down in personal differences, in petty party rivalries and forget the interests of the nation.

With these words, I support this Resolution.

डा० भाई महाबीर (मध्य प्रदेश):
सभापति जी, मेरे विद्वान दोस्त श्री
भंडारे ग्रभो इस ग्रथ्यादेश के हक में भाषण
दे रहे थे। उन्होंने दो-एक बातें बड़ी
रोचक कहीं जिन का उत्तर सुनने के लिए
1062 RS—10.

वह सदन में करेंगे वह मुझे ब्राझा थी, लेकिल वह सुनाने में ही विश्वास करते हैं, सुनने में भरोसा नहीं करते।

DR. SARUP SINGH: Mr. Vice-Chairman, I learn there was a convention in this House that after one Member has spoken, he would wait for at least one speaker after that. I think it is worthwhile that that convention should be revived. It is being violated by both sides.

THE VICE-CHAIRMAN (SHRI R. R. MORARKA): Very well.

SHRI GULAM MOHI-UD-DIN SHAWL: I support it.

DR. SARUP SINGH: I think it is unfair.

SHRI GULAM MOHI-UD-DIN SHAWL: Especially when there are baseless charges, the speaker must wait-to see the fate of those baseless charges. (Interruptions) I am here to give you the real picture about ourselves. You don't hold monopoly of patriotism.

SHRIMATI USHA MALHOTRA: We have suffered 'a lot at your hands, and for no fault of ours.

SHRI GULAM MOHI-UD-DIN SHAWL: We have also suffered at your hands.

डा॰ भाई महावीर : उप-सभापति जी, श्री भंडारे ने सबेरे मेरे नेता ग्रौर मित्र श्री ग्राडवाणी से जो एक सवाल उठाया था 🛼 का जवाव देते हुए एक बड़ा प्रस्तुत किया । रोचक तर्क बडो हैरानी जाहिर की कि श्री ग्राडवाणी को यह नहीं पता कि स्रसेम्बली कब डिस्सात्व की जाती है ग्रौर कव एने।मेटेड सस्पेंशन में रखा जाती है । इस के लिए जो बड़ा महान तथ्य उद्घाटित किया वह यह था कि जब मेजारिटी न रहे किसी पार्टी की तो फिर वहां पर विधान सभा को भंग किया जाता है उस को सस्पेंशन में नहीं रखा जाता । वह भल गये, महोदय, 1971 में कर्नाटक में श्री वीरेन्द्र पाटिल की मिनिस्ट्री थी,

[डा० भाई महावीर]

उस का बहुमत समाप्त हो गया था, लेकिन बहुमत समाप्त हो जाने के बाद भी ग्रसेम्बली को सस्पेंशन में रखा गया ताकि फिर से कांग्रेस की मिनिस्ट्री वनाने को कोशिश की जा सके। '76 में गुजरात में श्री बाबुभाई पटेल की मिनिस्ट्री थी, उस का बहुमत समाप्त हो गया था, उस को भाभंग नहीं किया गया क्यों-कि कांग्रेस पार्टी को फिर से मिनिस्ट्री बनाने को उम्मीद थी । श्रासाम में, महोदय, स्राप को याद होगा दो बार माइ-नारिटी गवर्नमेंट थोपने की कोशिश की गयी, एक बार श्रोमती ग्रनवरा तैमुर की ग्रीर दूसरी बार गोगोई की ग्रीर दोनों बार ग्रासाम में माइनारिटी में थी कांग्रेस पार्टी, लेकिन माइनारिटी गवर्नमेंट थोपने को कोशिश करते हुए भा, इस माइनारिटो पार्टी के रहते हुए भा अक्षेम्बला को भंग नहीं किया गया, स्रसेम्बली कायम रखी गयी एनीमेटेड सस्पेंशन में। (व्यवधान) आर्प की बारी जब आयेगी तो आप इन तथ्यों को नकारियेगा ग्रौर ग्रगर मेरी कोई गजती हो तो आप उसे दुरुस्त कीजियेगा। मैं भ्राप के बीच में उस समय बाधा नहीं डालुंगा, लेकिन जो जानकारी मेरे पास है उसे बताने का मुझे पूरा स्रिधकार है। (व्यवधान) स्राप ठोक करिये, अपने काबिल दोस्त को ठीक करिये जिन को दूसरे की बात सुनने का धीरज नहीं जो कहते

because a point was to be made, therefore a point was made. Because he had to say something, therefore, he has said this.

महोदय, किसी भी तर्क में कौन सा हेत् रख कर बात की जाती है इस पर बहुत कुछ निर्भर करता है। पांडुचेरी की सरकार ने जिस समय बहमत खोया उस के दूसरे दिन उस को भंग कर दिया गया और ऐसे कामों के लिये जब गवर्नरों

का इस्तेमाल किया जाता है तो स्वाभाविक रूप से गवर्नरों को जो स्रपना डिस्क्रिशन इस्तेमाल करने का ब्रधिकार है कि वे देख सकों कि संबैधानिक ढंग से वहां सरकार बन सकती है या नहीं, सरकार चल सकती है या नहीं, इस बारे में जो उन्हें केन्द्र को सूचना देने का ऋधिकार दिया गया है उस का छीन कर मानी केन्द्रीय सरकार उन को कटपुतली की तरह से इस्तेमाल करने लगती है श्रीर ऐसा होने पर ही संविधान के साथ अन्याय होता है ग्रौर कितना ग्रन्याय होता है इस का ग्राप विचार स्वयं कर सकते हैं । मेरे काबिल दोस्त ने इसी तरह से यह भी कहा कि फारेन एलामेंट्स थे श्रौर फारेन एलीमेंट होने के कारण पंजाब में बहुत सी दुर्घटनायें हो रही थीं ! मैं उन को बताना चाहता हुं कि दो साल पहले जब यह म्रांदोलन चला इस रूप में उस समय से म्राज तक 116 हत्यायें हो चुकी थीं ग्रौर 357 लोग घायल हो चुके थे श्रीर 99 लोग प्रोक्लेम्ड श्राफेंडर्स थे ग्रौर उन का ग्राप पता नहीं लगा सके थे ग्रौर वे पकड़े नहीं जा सके थे। उस के बाद वहां पर यह राष्ट्रपति शासन लगाया गया । यह दो साल हत्याग्रों का कम चलता रहा। क्या भंडारे जी यह बतायेंगे कि इतनी देर तक उन को यह डर क्यों नहीं लगा कि वहां की सरकार को इस के लिये नपुंसक संरकार कहा जायगा । ग्राज वह कहते हैं कि यह कदम हम नहीं उठाते तो हमारी सरकार को नपुसकमाना जाता। It would have been an important Government! दो साल तक जिन के ऊपर नप् सकता का आरोप लग सकता था तो वह उस को रेलिश कर सकते थे, उस को वह स्वीकार कर सकते थे, लेकिन 7 अक्तूबर को उन को एकाएक कोई एलर्जी होने लग़ी इस का कोई कारण समझ में नहीं श्राया । यह सच है कि हमारे दल के

लोगों ने भी मांग की कि पंजाब की सरकार अपने कर्तव्य के पालन में असफल रही है ग्रौर सामान्य न्याय ग्रौर व्यवस्था वहां कायम रखने में वह कामयाव नहीं रही है ग्रौर इस लिये पंजाब की स्थिति को सुधारने के लिये वहां पर उस सरकार को बरखास्त किया जाय। यह मांग जरूर की जाती रही । लेकिन ग्राप ने इस मांग पर कोई निर्णय न करते हुए जो इतनी देर लगायी, जो इतना विलंब किया उस का परिणाम यह हुन्रा कि स्थिति इतनी बिगड़ गयी कि स्राज स्राप के भूतपूर्व मुख्य मंत्री भी कहते हैं राष्ट्रपति शासन लागु होने के बाद भी स्थिति सुधरी नहीं है। उस के बाद भी वहां पर ट्रेन दुईटनायें हो रही हैं। ट्रेन की पटरी उखाड कर दुर्घटनायें करायी गयीं। दिल्ली में वम फटने को घटनायें हो रही हैं । ग्रगर राष्ट्रपति शासन के द्वारा ही सब कुछ ठीक हो जाना था तो दिल्ली में तो राष्ट्रपति शासन है । दिल्ली की इन समस्याओं के बारे में ग्राप क्या कर पा रहे हैं। जिस समय पंजाब के ग्रंदर यह ज्वालामुखी तैयार हो रहा था उस समय में दिल्ली की सड़कों पर सी, दो सी स्रवैध हथियार ले कर जलुस निकाले गये, लेकिन केन्द्र की सरकार, दिल्ली के गृह मंत्री, यहां के भारत के प्रधान संती इन सब को जान-कारी होने के बाद भी ग्रीर उस समय पंजाब की सरकार ने कह दिया कि हम ने सूचना दी थी कि यह सब ग्राने वाले हैं, उस के बाद भी उन के कछ नहीं कर सके। उस कोई कार्यवाही नहीं की गयी । यह जो भारत सरकार ने ग्रीर पंजाब सरकार ने इतने ग्ररसे तक किया ग्रीर जो स्थिति बिगडती गयी उस का एक परिणाम ग्राज हमारे सामने है ग्रीर उन परिणामों को देख ग्रगर ग्राप ग्रांख मृंदने की कोशिश करते हैं तो ग्राप उन से बच नहीं सकते । प्रधान मंत्री जी को बधाई दिये बग़ैर उधर

से कोई सज्जन बोल नहीं सकते इसी वास्ते हमारे मित्र श्री सुकुल ने आज की स्थिति में भी जब कि सचमुच में पंजाब की स्थिति ऐसी है कि लोगों की पीड़ा के के कारण श्रांसू निकलते हैं, श्राज जब हम पंजाब को जलता हुआ देख रहे हैं फिर भी उन्होंने उस के लिये प्रधान मंत्री जी को बधाई दी ग्रीर उस के बिना वह कोई बात कह नहीं सकते ग्रीर उन्होंने कहा कि ऐसी स्थिति में राष्ट्रपति शासन वहां लागु किया गया । सवाल यह है कि उसके बाद भी उन्होंने यह क्यों नहीं कहा कि ग्राज वहां बैंक लूटे जा रहे हैं। राष्ट्र-पति शासन के बाद भी बैंक लुटे जा रहे हैं । नाम घोषित करके लोगों की हत्यायें की जा रही हैं । अगर राष्ट्रपति शासन के अन्दर भी यह होना था तो इन सारी बातों को कैसे रोकेंगे, मैं इस तर्क को समझ नहीं पाया । राष्ट्रपति शासन लागू होने के बाद भी यही हो रहा है ग्रोर फिर यह कहना कि राष्ट्रपति शासन नहीं था तो हम रोकते ?

महोदय, ग्राज इस सिथति को देखते हुए श्री भंडारे ने कहा कि हम कोई भी कुर्बानी करने के लिए तैयार हैं। बेशक कांग्रेस सारे राज्यों में सरकारें न बना पाय, फिर भी हम इस बात के लिए तैयार हैं कि वहां न्याय व्यवस्था कायम होनी चाहिये । पंजाब के ग्रन्दर न्याय व्यवस्था कायम होनी चाहिये । ग्रगर फिर इतनी दिलेरी थी तो ग्राप वात करते नहीं। जिस वक्त भ्राप यह बात कर रहे के साथ हम क्यों बात कि ग्रकालियों हैं। हम उनको चिट्ठी नहीं कर रहे भेजेंगे, तब भी स्राप उनके साथ सत्ता में होने के लिए तैयार हो क्या ग्रापको साझा मंत्रिमंडल बनाने ही सब बातों का इलाज दिखाई क्या वहां ग्रापकी सरकार पहले से नहीं

[डा॰ भाई महावीर]

श्री ? ग्रापकी साझा सरकार बनाने में कौन सा जादू हो सकता है। जैसा अभी भी सुरजीत जी कह रहे थे। श्रकाली दल के जिलाफ एक विरोधी लीडरिशिप खड़ा करने की कोशिश कांग्रेस ने की । श्रीमती इंदिरा गांधी के कहने पर की या अपने श्राप वहां के लोगों न फसला करके की, मैं नहीं जानता, लेकिन एक लोडरिशिप खड़ा करने की कोशिश की गई जिससे उनका दिमाग इतना चढ़ गया कि वह श्रापके काबू में न रहे। लेकिन श्राप श्रकाली दल के खिलाफ लीडरिशिप बनाने की इस वक्त कोशिश में हैं। ... (ज्यवमान)

मेरे दोस्त श्री भंडारे ने कहा कि किसी हाइजैक्स के पास 40 हजार डालर की गन है, वह हवाई जहाज का भ्रपहरण करने पर तुले हुए हैं । नहीं जानता कि इस हवाई जहाज के अपहरण को रोकने के लिए आप क्या कदम उठा सकेंगे । श्राप 40 हजार डालर की गन को रोकने के लिए क्या इस तरह की बन्दूक या हथियार तैयार करेंगे ? हो सकता है यह सबसे बड़ा तरीकः जित्रमें ग्राप नाकामयाब रहे ग्रापही का बताया है । जब ग्राप स्वयं ग्रपहरण करवाते हो तो फिर दुसरों को कैसे रोकेगें ? ग्राप ग्रपहरणकर्ता को विधान सभा का सदस्य बनाते हो तो जब दूसरा कोई भ्रपहरण करता है तो उनका किस तरह से मुकाबला करोगे ? ग्राज भी लोग कहते हैं कि पाकिस्तान की जेलों में हमारे ग्रपहरणकर्ता सड़ रहे हैं । उनको तो ग्राप छुड़वा नहीं सके ग्रौर ग्रापक ग्रादमी ग्रपहरणकर्ता थे तो उनको श्र'पने विधान सभाकासदस्य बनवाया। एक तरफ म्राप भ्रपहरण करते हो और दूसरी ारफ ग्रपहरण को रोकने की बात करते हो । क्या ग्रापके ग्रन्दर नैतिक बल है । क्या ग्राप सच्चाई के साथ खड़े हो कर कह सकते हैं कि ग्राप बिना किसी तरह के राजनीतिक लाग लपेट के उन लोगों के साथ व्यवहार करेंगे ? दुर्भाग्य यह है कि ऐसा दिखाई नहीं देता।

in relation to the

State of Punjab

महोदय, मैं इन सामान्य बातों के साथ सिर्फ एक दो बातों की ग्रोर ग्रापका ध्यान म्राकुष्ट करना चाहता हूं। म्राज पंजाब की जो स्थिति है उसकी देश के सामने सही रूप में रखे बगर लोगों की तसस्ल्ली नहीं होगी कि केन्द्र सरकार इसका ठीक फैसला करना चाहती है। इसलिए मेरे मित्र श्री निगम जो जो कह रहे थे कि ग्राप एक हवाइट पेपर प्रकाशित की जिए । बार बार कहा जा रहा है । इसमें विदेशी हाथ विदेशों से शिक्षा मिल रही है । ग्रभी कांग्रेस के महामंत्री ने कहा कि जम्म काश्मीर के अन्दर, पाकिस्तान के अन्दर ट्रेनिंग दी जा रही है । जम्मू-काश्मीर के मेरे मित्र यहां पर हैं, मैं नहीं जानता वह क्या कहेंगे, लेकिन मैं भी जरूर कहंगा कि ग्राप किसी पर उंगली उठाकर गलत बात मत करिये । यदि स्रापके पासः सब्त है तो सदन को बताइये कौन से प्रमाण जिसके प्राधार पर सकते हैं कि विदेशों से कोई ट्रेनिंग दी जा रही है। मुझे कोई हैरानी नहीं होगी यदि पाकिस्तान में इस तरह की ट्रेनिंग दो जाती हो । पाकिस्तान हमें नुकसान पहुंचाने की कोशिश करेगा, इसमें स्राध्चर्य

नहीं । पाकिस्तान से हथियार ग्रा रहे हैं, उनके बारे में भी सूचना है कि दो पाकिस्तानी निहंगों के रूप में पकड़े गये, उनसे पूछताछ करने पर मालूम हुन्ना कि वे पाकिस्तान से भेजे गये थे। ये सारी चीजें ग्रगर हैं तो इनके बारे में देश को काफिडेंस में लेने के लिये ग्रापको एक श्वेतपत्र प्रसारित करना चाहिये स्रीर सारे देश को वताइये कि क्या स्थिति है । इसके साथ मैं एक वात ग्रीर कहना चाहंगा कि भ्रटवाल जी, डी भ्राई जी जिनकी हत्या हुई, उनके बारे में सुरजीत जी ने तथ्यों का बयान किया । हो सकता है उनके श्रंदर कुछ गलतो हो। श्रोभंडारे कहरहेथे यह गलत है। ग्रगर यह गलत है तो जो सी बी ग्राई को रिपोर्ट है उसको प्रकाशित कीजिए । जब तक यह तथ्य सामने नहीं ग्राते कोई कुछ समझ नहीं सकेगा कि इतने सीनियर पुलिस ग्रफसर की हत्या होने के बाद, गुरुद्वारे के ग्रहाते में हत्या होने के बाद सरकार दयों कुछ नहीं कर पाई, कोई कदम क्यों नहीं उठा पाई । सारे पुलिस के ग्रंदर किस प्रकार से डिमारेलाइजेशन है, कित तरह से उनके ग्रंदर निराशा की भावना है इसका ग्रंदाजा कोई नहीं लगा सकेगा। ग्रगर ग्राप समझते हैं कि उनमें निराशा को भावना नहीं है तो जो ग्रखवार में निकला है कि एक वरिष्ठ पुलिस ग्रधि-कारी ने भिडरवाला के सामने जाकर हाथ जोड़े, मार्फः मांग़ी, श्रीर श्रपनी जान वस्थवाने की कोशिश की, कहा कि मेरी जान बख्श दीजिए उस लिस्ट में से जिसमें जान लेने वालों का नाम लिखा हुआ है, उसमें से मेरा नाम काट दीजिए । भ्रगर यह स्थिति देश के पुलिस अधिकारियों को हो सकती है तो सामान्य आदमी को, सामान्य नागरिक की जो बिना किसी सुरक्षा के, प्रतिबन्ध के चलता है, हम सोच सकते हैं कि उसके मन की क्या स्थिति होगी ।

Re. Proclamation issued

by President

पंजाव के ग्रंदर जो कुछ हुन्रा है इसके बाद भी हमारे मित्र यहां पर कुछ श्रौर कह रहे हैं। श्रभो कांग्रेस (ग्राई) का ग्रधिवेशन बम्बई में हुग्रा । वहां जो प्रस्ताव ग्राए, जो भाषण हुए, विरोधी दलों के ऊपर काफी कुछ ग्राक्षेप था । विरोधी दलों पर काफी ग्रालोचना की गई थी, काफी टिप्पणी थी । श्रीमती गांधी ने तो एक जगह यह भी कहा कि ग्रगर विरोधी दलों को साथ न मिलाया होता तो शायद इस मामले का फैसला हो गया होता । ग्रापने विरोधी दलों को साथ मिलाये बिना एड़ों चौटो का जोर लगाया लेकिन हल नहीं निकला । क्योंकि स्रापकी नीयत नहीं थी। स्रगर श्रापको नियत होतो तो हल निकलता । जब ग्राप कोई हल नहीं निकाल पाये तो ग्रापने विरोधी दलों को बुलाया । मुझ याद है ग्रह मंत्री जी ने इसी सदन में यह कहा था कि विरोधो दलों ने बड़ो रचनात्मक भूमिका निभाई है। जो ग्रंतर था, जो डिफ्रेंसेज थे वे बड़े नैरो डाउन हो गये थे। इतना होने के बाद भी ग्राप विरोधो दलों पर यह ब्राक्षेप लगाते हैं कि उनके कारण यह समस्या हल नहीं हो रही है। यह बहुत हो, मैं कृतघनता को बात तो नहीं कहंगा लेकिन यह बड़ी कृतज्ञता की बात नजर नहीं आती, यह जरूर कहंगा । श्रापने श्रपने सारे प्रस्तावों में उसके खिलाफ, उसके विरोध में बम्बई में कुछ नहीं कहा । हल क्या हुआ। ? **ग्राखिर ग्रापने राष्ट्रपति शासन लागू कर** दिया । यह कोई हल नहीं है । राष्ट्रपति शासन के बाद भी ग्राप देख रहे हैं क्या हो रहा है। ग्राज दिल्लो के ग्रदर भो दुर्घटनाएं हो रही हैं। ला एंड ग्रार्डर की व्यवस्था ठोक नहीं है । ग्राज देश के म्रंदर मीर जीवन में म्रशांति देतीं है । उसके रहते हुए राष्ट्रपति शासन के द्वारा ही सब कुछ कमाल ही जायेगा यह उम्मीद नहीं रखी जा सकती

in relation to the

State of Punjab

[डा० भाई महाबीर]

है। इसलिये स्नापको सोचना होगा कि राष्ट्रपति शासन लागू करने के बाद आप को क्या करना होगा । बातचीत के सिवाय कोई तरीका नहीं है। एक-दो दफा मुझे भो वार्ता में उपस्थित रहने का श्रवसर मिला । विपक्षोय वार्ती के लिये हमें इक्टठा किया गया । स्रकाली नेता, सरकार के लोग, ग्रौर विरोधो पक्ष के नेता थे । उस वक्त जो सद्भावना पूर्ण वातावरण बना हुआ था उससे ऐसा दिखाई देता था कि हल निकलने में कठिनाई नहीं होगी। इसके बाद कौनसी चीज रास्ते में ग्रा गई इसका हमें पता नहीं चला । जो भी चीज रास्ते में स्राई हो लेकिन कई बार हमारा दल कहता रहा है, ग्रौर उसको दोहराने में कोई श्रापत्ति मुझे नहीं । भारत सरकार को बातचीत करने के लिये फिर से करनी चाहिये । यह नहीं करना चाहिये कि एक बार कहे कि हम बात करेंग़े श्रौर दूसरे दिन शर्त लगाकर यह कहे कि जब तक स्रकाली शांतिपूर्ण वातावरण नहीं बनायग़े तब तक बातचीत के लिये हम तैयार नहीं होंगे । यह गर्त नहीं लगानी चाहिये ग्रौर न इस तरह का कोई बयान देना चाहिए । जहां एक तरफ सरकार का यह काम है कि वार्ता-लाप शुरु करें वहां दूसरी तरफ हम लोगों ने बार-बार यह कहा कि अकाली नेतृत्व का भो एक कर्तव्य है ग्रौर वह कर्तव्य यह है कि इस तरह की घटनात्रों की खलकर इनको निन्दा करनी चाहिये। इतना हो नहीं हमारे मिल सुरजीत जी ने कहा था कि हम हिंसा को पसन्द नहीं करते । जो स्रकालीतस्त है, जो सिप्रिचुयल अयोरिटो है, जो आध्यात्मिक सत्ता है उसके बल पर ग्रापको कहना पड़ेगा कि हम ऐसे अकाली को सिख नहीं मानेंगे । उसको यहां गुरुद्वारों में प्रवेश का अधिकारो नहीं समझेंगे और यह समझगे कि वह व्यक्ति किसी तरह

से भी गुरूक्षों की शिक्षा के ऊपर नहीं चल रहा है। इस तरह की घोषणा वे करें जिससे यह साबित हो सके कि वे शांति चाहते हैं ग्रौर पंजाब में इस तरह को हत्यात्रों को राजनीति को समाप्त करना चाहते हैं एक तरफ तो अकालियों को यह करना पड़ेगा ग्रौर दूसरी तरफ सरकार को भी देश को कांफिडेन्स में लेने के लिए सारे तथ्य खेत-पत्न में देने चाहिए । सरकार को यह भा करना चाहिए कि ग्रगर ग्राप विरोधी-दलों से सहयोग लेना चाहते हैं तो लीजिये ग्रौर ग्रगर नहीं चाहते हैं तो मत लीजिये। लेकिन ग्रगर जरूरत पड़े तो ग्राप सहयोग लें ग्रौर ग्रपना काम निकल जाने के बाद यह कह दें कि विरोधो दल वालों ने सारा गुड़ गोवर किया है, इस तरह की गलत नोति से स्नाप स्रविश्वास पैदा करेंग्रे भौर कांसेंसस को जो राजनीति देश में विकास होना चाहिए वह विकसित नहीं होने पायेगो । एक तरफ तो यह कहा जाता है कि कांसेंसस होना चाहिए ग्रौर दूसरी तरफ ग्रापके दल के महामंत्री कहते हैं कि कांसेंसस दलों के साथ नहीं होगा, हम लोगों के साथ कांसेंसस करना चाहते हैं। मैं पूछना चाहता हूं कि यह कौनसी डिक्शनरी है, कौनसी परिभाषा है ग्रीर कौनसी शब्दावली ग्राप शुरू करने जा रहे हैं, यह ग्रापको हो पता होगी। श्रव तक तो कांसेंसस के नाम पर दलों के नेताओं को बुलाया जाता था और हम जम्मीद करते हैं कि स्नाप परिभाषा पर चलेंगे स्रौर उसी परिभाषा का उपयोग करेंगे । अगर आप गलत बात करेंगे तो देश में जो दुराव है, कलह है, बिगाड़ है, उसमें ग्राप ग्राग में घो डालने का काम करेंगे। मैं स्त्राशा करता हूं कि स्नाप आग में घी डालने की कोशिश नहीं करेंगे ।

महोदय, इस स्थिति में हम सदन के माननोय सदस्यों को यह विश्वास दिलाना चाहते हैं कि हम लोग चाहे यहां

बैठे हों, या वहां बैठे हों, इस समस्या के ऊपर केवल राष्ट्रीय दिष्टकोण से विचार करना ग्रपना कर्तव्य समझते हैं ग्रीर इसमें तच्छ राजनैतिक हित लाने की भावना को शर्म की चीज समझते ग्रापको भी ऐसा हो विश्वास दिलाना चाहिए । ग्राज पंजाब के ग्रन्दर यह कहा जा रहा है, यह माना जा रहा है कि ग्रापको चिन्ता केवल यह है कि अगर अकालियों से मिलकर सरकार नहीं बनती है तो फिर ग्रकाली दिरोधी दल में चले जाएंग्रे और ऐसी स्थिति में कम से कम वहां के गैर-सिख वोट लेने के लिए स्थिति को विगड़ने दिया जाय । अगर यह धारणा बनी रहती है तो यह दुर्भाग्य पूर्ण बात होगी । इसलिए स्रापको यह प्रयत्न करना होगा कि यह धारणा निराधार है, यह साबित हो सके।

SHRIMATI AMARJIT KAUR (Pun-Jab): Mr. Vice-Chairman Sir, a few extremists in Punjab started this in the interest of their own political gains under the guise of religion. They openly proclaim that politics and religion are divisible. Consequently they entered into the act of committing all sorts heinous crimes such as looting, arson, killing and creating other acts of lawlessness and violence, which was neither in the interest of the Sikh community nor in the interest of the Punjab State itself. In the national context, it appears to be a disturbing feature before all sensible persons.

The hon Prime Minister gave ample opportunity to the law-breakers for correcting themselves and for setting any issue, if it was there. A handful of extremists in Punjab, who are in the forefront of the agitation, mistakenly took it to be a weakness on the part of the Central administration and went on provoking and fomenting violence and all sorts of allied crimes. Innocent persons were killed, bombs were thrown trains were derailed and places of religion were used for violent activities and concealing murderers. The wheel of development of the State was also put anti-clockwise,

which would put all the Punjabis, irrespective of their caste and creed, in a precarious economic condition.

All these incidents had by now become intolerable and President's rule was imposed in Punjab, keeping in view the State's and the national interests. This is the most welcome step, rightly taken at the right time. While supporting this, I requet; the non. Prime Minister to apply stringent methods to control the situation in Punjab with an iron hand in the interest of all the communities living there and in the larger interest of the country as a whole. Thank you.

SHRI ALADI ARUNA alias V. ARU-NACHALAM (Tamil Nadu): We totally oppose the President's rule in Punjab. The imposition of President's rule is undemocratic, anti-federal and against all acknowledged principles of a republican government: Being a member of a party which is fighting for more to the States, I strongly oppose the exercise of power under Article 356 against any State Govsituation in ernment. No doubt the Punjab is deplorable. It should be brought under control as early as possible. If the Chief Minister was not able control the situation and arrest the activities of extremists, he could have requested the Congress Party to elect a new leader. If the Congress Party failed to comply with the Governor could have dissolved the Assembly and ordered for election. Declaration of President's rule is not a remedy to overcome the problem of law and order. It is proved in Assam that the Centre is incompetent to deal with restoration of the the situation. After State Government in Assam, I am proud to say, the situation has improved Therefore, the State Government is the only with the competent authority to deal declaration situation effectively. After of President's rule in Punjab, according to Darbara Singh, it is said that violent activities have increased rather than decreased. So, probably it may be helpful to the party in power to save their own party rather than the people in the State. While we strongly oppose the President's rule in any State, we do not hesitate condemn violence and terrorism in any

[Shri Aladi Aruna alias V. Arunachalam]

part of the country, especially in Punjab. Our Chief Minister Dr. MGR, three months ago, had condemned the violence which was sporadic but which now prevailing all over India. Therefore, we are against terrorism and extremist activities in Puniab. We condemn it freely same and fearlessly. Αt the we appeal to the Government to have a dialogue with the leaders of the Akali Dal. Apart from the religious demand, their resolution of Anantpur Sahib must be taken into consideration because it is not national unity, and it is not against national-integration. If you go through the Constitutional history of India during freedom struggle, we had accepted the system of loose federal government before Cripps Commission. At Satpura Committee we had accepted the federation. What was accepted by Congress Party during the freedom struggle has been reminded by the Akali Dal. So the resolution of the Anantpur Sahib is not a new one. There is nothing for getting alarmed by this resolution. History is repeating the facts. I remind you, it is quite impossible hereafter to rule the country like the English people with more centralised power. The pulse of the history has begun to beat differently. The refind form of colonialism will not last for a long period. I appeal to the Central Government to revoke the President's rule and order for elections. I may say one thing more. The award of 1970 by the Prime Minister on the territorial issue and the award of 1981 on the surplus waters of the Ravi and Beas have not been taken into consideration and it is the Centre which is mostly responsible for this failure. Therefore, you must have a dialogue with the leaders and at the same time you must order for elections. That is the proper way to deal with the situation.

DR. SARUP SINGH: 1 am sorry that Mr. Bhandare is not here. Actually I thought that as a seasomed lawyer he would be more objective in his assessment of the situation. I was also puzzled by some of the things that he had taid. On the one hand he talked

of Mahatma Gandhi and in the same breath he mentioned hit brigades and so on and so forth. Frankly I do not know whether there can be a law prohibiting anyone of us using the name of Mahatma Gandhi.

I think that has become very necessary because all of us from that side and this side continue using that gentleman's name without realising what he stood for. And it is very unfortunate,

There is something else that I want to say. When I was coming to the House some friends advised me as to what I should say. But I heard a few things here which have grieved me. You feel scandalised when some young cheer up a team and raise slogans against Pakistan. What would happen to you and me if my mother were in Pakistan. my brothers and sisters are there. I sheer fear I may keep quiet. But I have some sympathy for them because parents ran away to Pakistan in 1947 and my brothers and sisters are there. I happened to stay behind for certain reasons which may be quite practical. If I have some sympathy with that country do not hang me. Try to understand my psychology. You can correct me by correcting my psychology. You cannot correct me through force. Do you want to convert every Muslim in this like that? If I go and watch a hockey match between India and Pakistan and if I see every Muslim hailing Indian team, then I would say 'your professional secularism means something' because I sorry to say it does not mean a thing. Whenever you need votes of Muslims, When you you start catering Muslims. need votes of Hindus, you start that Muslim fundamentalism is becoming a threat to this country. When you need votes from the Sikhs, they are the bravest people in the country. When you need Hindus votes in Punjab, the Sikhs are a threat to national integrity, soveriegnty, and so on and so forth. What is this game that you are playing and with whom are you playing this game? Do you realise what is happening to Sikh mind? Forget the Muslim

What has happened to the Sikh mind? Even the highly secular Sikhs feel totally confused. You may mind it that someone should say this. Shri Khushwant Singh could say that, but he may not like to say I would say that Bhindranwala is a danger to me-much more Hindus. He may kill a few people there. But as a Sikh, what would happen to me because my neighbour is a Hindu whom I trust? Whether you like it or not, to a Hindu mind there is no distinction between a Sikh, an Akali, an extremist or Bhindranwala. For an ordinary Hindu everybody is the same. And if everybody is same, what have you achieved? There was a time when you could have made a distinction between extremists and moderates. You refused to do it. Today you say: You create a congenial atmosphere. The British have said exactly the same. They said you do not deserve freedom. You create conditions in which you can be granted freedom. You have been saving: so many killed; so many dead, etc. Has anyone cared to read what the British Government had said in the White Paper they brought out after 1942? You read it. You will find exactly the same kind of thing. They said: So trains were burnt and, therefore, put them down. And the British Government put them down because they were a foreign Government. But we are not a foreign Government. They people. are your They are not foreigners. You are out to destroy whatever sentiment the community had for India. Why what for? Kill anybody you like-Bhindranwala or some one and so on and so forth. Unless you face the psychological problem that you have created, no solution will come. Why do you mind when a Sikh says: "Look here, nowhere else in the country can my community be supreme". If I say, in Punjab let them be supreme, why do you mind it? Now Mus-If you lims are in majority in Kashmir. adopting position and by remove that your clever tricks, you defeat the National Conference. what фэ vou achieve? What do you achieve? You But what kind achieve political victory. defeat. of a victory? It is worse than You have faced that in Assam and you will face the same thing in Punjab also.

But, for God's sake, don't play this game. What has happened to the Hindu mind now, the Haryana mind, let Somebody said that industry and commerce have come to a standstill in Punjab and all the top Hindus are coming to Haryana. As a Haryanvi I do not like The reason is this: We will have some money. But they will bring some money and they will bring hatred also and we do not need more Haryana. Under Mr. Bhajan Lal no more hatred is to be imported. We have enough of it and it is of a type which you gentlemen and ladies cannot imagine. I heard a speech recently It was a recorded speech. I will not name gentleman concerned. He is an important Congress leader. An important Congress leader comes to a Haryana villagehe is from Haryana-and what does he says? He says, and it is in Hindi;

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''देखो, बहिन जी घबरा गई थीं । वहिन जी मीज इन्दिरा गांधी । वहिन जी घवरा गई थीं, कांप गई थीं । शेर ने एहा कि मैं हं, तो ग्राय घवराती क्यों हैं ? उन्होंने कहा कि यह शेर नही हो सकता। हमारे शेर ने कहा हम करके दिबायेंगे ग्रीर हमारे शेर ने वह दिखाया. वह *ा*रके दिखाया 1" What करके दिखाया means you all know. But, as a Haryanvi I do not feel proud of this. And, the moment a crisis comes, every Congressman in Haryana slips into the Arya Samai You, Mr. Mukherjee, are a highly educated person. Do you realise the implications of this? Do you realise what is happening because of this? You say that it is not an easy problem. I agree. It is not an easy problem and talking to the Akali Dal and finding a solution is not easy. But at least contripartite tinue the conversation. The conference highly successful was a one. was a member Ωf that. one noint there was disagreement which was, as Mr. Surjeet said, meaningless. That disagreement could

[Dr. Sarup Singh]

have been removed through further negotiations and so on. The Akalis been very stupid. If I were a Sikh, I will not forgive the Akalis because they have created a problem for me which I am not prepared to face. Often, I feel, Mr. Vice-Chairman, like one of characters of Shakespeare: "Peace be to this House." Both the Government the Centre and the Akalis have ruined the country and are out to ruin the country, And what does one do about it? We all have become irrelevant, absolutely irrelevant, and the Houses of Parliament have become irrelevant and at times I feel that the Central Government has become irrelevant. The Home Minister was very reasonable when the negotiations were going on. They could not go further. Why? I do not know. They say, "White Paper". What do we do with a White Paper? Any Government can produce a White Paper of whatever kind it likes. But, if you want business, if you mean business, first of all, search your hearts. Do not spread the intolerance that you are spreading will everywhere. That damage country in a manner in which nothing else will damage it. You will see it, whether you like it or not. I was born a Hindu and I presume I am still so and my daughter is to be married according to the Hindu rites. I have also read some books on Hindu religion, but only some. But then I realise, as a Hindu what is important. I want India to be strong and united and so on. As a Hindu I ask how India can become strong and united. As a father I think how my family will become strong and united. I have four children and one of them is a psychological problem. He is mentally disturbed. And what is my attitude and my wife's attitude? What is our attitude about this family? I have to see that this child does not have this kind of a complex. If the children have this complex, what do you do about it? Go into this, understand this. Somebody goes to the Prime Minister and says, "Madam, you are the greatest person in the world now. They are mad and they are antinational and the Akalis are no good. You get rid of them. The sooner you get rid of them

the better.' This is what they sav. Actually, Mr. Bhandare used the word "wipe out". Whom do vou wipe out? Who wipes out whom? Therefore, Mr. Vice-Chairman it is for the first time that I have realised my uttar irrelevance in this House. But I do not mind saying it, because I have no illusions about it. I thought I should say this and I have said it. I realise my uttar irrelevance in this House,

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And I have forgotten all that because the problem is not of President's rule or this rule or that rule. The problem is much larger. And a Government like this Government of a great nation. should behave like the Government of a great nation. But what is happening is that even in the matter of foreign policy, quite often, we are not behaving like a great nation but we are behaving like a small nation. The same thing we are Therefore, Vicedoing here. Mr. Chairman, I do not represent this political or that political angle...(Interruptions)

[The Vice-Chairman (Shrimati Margaret Alva) in the Chair]

May I request, Madam, now that you have come to allow me, before I sit down, to make a suggestion? you will hear me after you have taken over the Chair fully. (Interruptions) My request is that you should pass legislation whereby nobody, who is above 35, should be able to become a Member of the Rajya Sabha. I got this impresthe sion when I was watching mussle power and the lung power this morning. What is Dr. Malcolm Adiseshaiah doing here? Mr. Khushwant Singh, though he might be a brave Sikh-well. when it comes to shouting what is he or we are doing here? You should see that nobody should become a Member of the Rajya Sabha unless he has training in wrestling and he can shout down others, and so on. Madam when you stood up to speak, I felt sory....(Interruptions) knew that your voice will not reach anywhere. Anyway, I do wish that the voice of reason reaches somewhere, and reasonable person like you, Mr. Mukherjee, and

some others give some thought to what I have said earlier, because we are dealing with a much larger question than a small question of some agitations Punjab.

Re. Proclamation issued

by President

Thank you very much.

THE VICE-CHAIRMAN . (SHRIMATI MARGARET ALVA): Mr. Kalvanasundaram.

SHRI M. KALYANASUNDARAM (Tamil Nadu): Madam, Vice-Chairman, the situation in Punjab is a matter serious concern for the entire nation. it should not be viewed from any narrow party angle. The Opposition parties are anxious to see that some political solution is reached. No political party condemned the proclamation of the President's rule even there was some objection to retaining the Assembly in animated suspension. The Prime Minister appealed to the Opposition parties... Well, I do not know whether she appealed or criticized the Opposition parties for their failure to cooperate with the Government on such an important issue as national unity. The Opposition parties offered their cooperation. Twice they met Prime Minister in joint conferences along with the Akalis. Even now they are meeting individually and are offering their sugestion. Our party is not happy that in Punjab there should be violence disorder, this and that. And no section of the same people even in Punjab, whether Sikhs, Hindus or Muslims will be happy about the situation that is prevailing there. We expected that after President's rule there will be an improvement in the direction of restoration of normalcy. That is not in sight. Instances of violence are growing; these are spreading. They are even threatening the life of the people in our capital. been President's rule has there. very able man who is reputed for efficiency in administration, has been put as the Governor. Three efficient officers have been issued declaring the Officers have been transferred Ordinances have been issued declaining the capita! and the Puniab State disturbed as areas to that the administration can func-

tion freely in dealing with terrorism. The Police and the Armed Forces are clothed with draconian powers to shoot anybody. In spite of all this, are we anywhere near restoration of peace and amity in that State? Woes it give confidence to people in other States that something serious is being done to restore normalcy in that State? We are all concenned about it. It is a border State. Although the Prime Minister has not named the country, it is clear that Pakistan is very happy. It is wrong to equate the struggle that is going on in Pakistan for restoration of democracy with what is happening in Punjab. Pakistan may be happy or may be instigating. But, has Congress (I) Party which is the inheritor of the Indian National Congress which is entering its 98th year, have a really wider vision for dealing with such matters? May I ask our Congress (I) friends whether they are all united inside State in dealing with the Akalis or the extremists? Here is the problem. colleague Shri Harkishan Singh Surjeet, referred to two occasions when settlement was almost very near. One is the mission of Sardar Swaran Singh and the other is the meeting of the Political Committee of the Government. The settlement would have been reached to some extent. Akali leaders are nervous in dealing with the extremists there. We should help the moderates amongst the Akalis to go to the mainstream and not to be afraid of the extremists. The Government has failed to implement the understanding reached on those two occasions. matter been examined properly and with some introspection? Congress(I) people cannot say that they alone are doing the correct thing and that the opposition parties are not helping them. That claim is not based on facts. What should be done now? Powers are there. But can you exercise those powers and restore order? Can you solve the problem? The Akali political solution is necessary. leaders must also realise that they are also responsible for this situation in hobnobbing Punjab. They have been with all sorts of people. The Akali leaders must be realistic. The extremists will not follow even the Akalis. That is the

[Shri M. Kalyanasundaram]

danger. They first encouraged them. Now, the extremists are going to swallow Now, the extremists are going to swallow opposition parties have taken the initiative. The Opposition parties not at Srinagar. It was at that time the President's Rule was promulgated. The Opposition parties did not condemn it. On the other hand, look at the response, the attitude that those parties have taken. They may have their views with regard to Centre-State relations. But they have agreed that article 356 should be retained at least for the limited purpose of meeting a situation like Punjab when Presidential Rule may be neessary and it may not be possible to hold the elections immediately. Such is the response, the attitude taken Opposition parties. And there is no use or there is no need to blame the Opposition parties. Congressmen themselves must rethink. Haryana cannot have one way, Rajasthan cannot have another way and Punjab cannot have a third way. So, the Congressmen, whether they are in Rajasthan, or in Punjab or in Haryana, if they can think together in the nation-1 interest a solution would be possible. With regard to Chandigarh as capital, same people aised a doubt about it, Mr. Bhandare, when he spoke, said can Haryana be denied their right. Mr. Sarup Singh comes from Haryana are reconciled that Chandigarh will go to Punjab.

DR. SARUP SINGH: Kindly don't involve me in this. Don't this. otherwise my life will be in danger,

M. KALYANASUNDARAM: So, you are...

DR. SARUP SINGH: No. no. Haryana people have the right to say what they like. Let us not....

THE VICE-CHAIRMAN (SHRIMATI MARGARET ALVA): He did not speak on anybody's behalf. He spoke on his own benalf.

SHRI M. KALYANASUNDARAM:

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You are keeping Chandigarh as if it is already disturbed area. But do nat make it a disputed area. Then you will foment only trouble. With regard to the other two tehsils-Fazilka and Abohorby transferring some villages. So, by transferring some villages. So, given the earnest effort by the ruling party, that is, the Government, it is possible to reach a political solution so that same-minded Sikhs and Hindus can be brought together to face the situation! No police, no Army, however powerful may be, no weapons, however heavy they may be, can solve this problem. So, what is needed is a political solution by negotiations with the Aakli leaders so that you can isolate the extremists. At least, a good section of the Sikh population and the Hindus and the Muslims in that area will stand by the Government and face the situation. So, it is very urgent. There is no room for delay in this matter. So far as the Opposition parties are concerned, there are parties who will help this process of negotiation with the Akali leaders. So, I urge upon the Government to again try to bring about a tripartite conference not relying only on the repressive measures and ordinances. You call for a tripartite conference with the Opposition parties. Let them participate. I do not see that anybody will make any proposal to encourage separatism or encourage terrorism in that state.

Therefore, on behalf of my Party, I urge upon the Government to call for a tripartite conference with the Opposition parties so that a political solution can be reached, so that peace can be restored in that States and the extremists and the separatists isolated.

श्री सत पाल मित्तल (पंजाब) : मैडम वाइस चेयरमैन, पंजाब में जो राष्ट्रपति शासन लाग किया गया है उसको सपोर्ट करने के लिये मैं खड़ा हुन्ना हूं। प्रधान मंत्री जी के लिये, या हमारे जो देश के नेता हैं उनके किसी के लिये खुशी की बात नहीं हो सकती, कि किसी प्रदेश में राष्ट्रपति का राज लागू करेना पड़े । लेकिन जब हालात ऐसे हो जाएं जैसे कि पंजाव में हुए, ला एंड ग्रार्डर को मफलूज करने के लिये, तबाह ग्रीर बरवादी के लिये वे सब हथकंडे इस्ते-माल किये गये जो हथकंडे लोकराज में, लोकशाही में इस्तेमाल नहीं किये जाने चाहियें, लोकराज का मलतव ही यह है कि लोगों की राय के साथ, लोगों की सहमति के साथ राज किया जाए, मेरी राय में लोकराज के रहते हुए तलवार की नोक से या बुलेट से या इस किस्म के दीगार हथियार इस्तेमाल करने से लोकराज चलाया जाए तो बड़ा नुक्सान पहुंचता है। ऐसे हथियारों की लोकराज में गुंजाइश नहीं होनी चाहिये । स्राखिर लोगों की राय के साथ जो पार्टी से चुनकर माते हैं, उनकी राय, उनकी सहमति के साथ एक निश्चित समय के लिये, निश्चित ग्रर्से के लिये ? राज ग्रपने हाथ में लेते हैं, लेकिन श्रफसोस की बात है कि ग्रकाली पार्टी ने, उनके नेताम्रों ने बुरी तरह से लोगों की हत्याएं की, बुरी तरह से लोगों को पीट कर उन्होंने ऐसे हथियार इस्तेमाल किये जो कि लोकराज में नहीं किये जाने चाहिये । जब वह खुद राज में थे, जनता पार्टी के सैंग्थ मिलकर सेन्टर में भी राज कर रहे थे ग्रीर पंजाब स्टेट में भी कर रहे थे, तब न इन्होंने चंडीगढ़ का मसला उठाया ग्रीर न कोई टैरीटरी का मसला उठाया ग्रीर न पानी की का मसला उठाया अनन्तपुर साहब का रेजोलूशन उनको याद

ग्राया श्रीर न कोई धार्मिक मामला याद ग्राया । क्योंकि उस वक्त राज उनके पास था । वह समझते थे कि जब तक राज <mark>उनके पास</mark> है कोई मसला पंजाब का नहीं है, कोई प्रोब्लम पंजाब की नहीं है! जब वे लोग हुटा दिये गये, लोगों ने वोट डालकर इनको शिकस्त दी. कांग्रेस पार्टी को गद्दी पर विठाया तो सारे मसले खड़े हो गये । सारे मसले लेकर खड़े ही नहीं हुए बल्कि हमारे पवित्र स्थान ग्रुद्वारे ग्रौर मन्दिरों की ग्राड़ लेकर उन सब लोगों को जिनकी एवस्ट्रीमिस्ट कहा जाता है उनको म्राज पनाह दी जा रही है । वे लोग जाते हैं ग्रीर हत्या करके स्राते हैं । बैंक ल्ट कर स्राते हैं। लोगों को मार कर श्राते हैं। खुन खरावा करके माते हैं । हम म्रखबारों में देखते हैं जिस गाड़ी से ये गड़बड़ कर के म्राए हैं वही गाड़ी किसी गुरुद्वारें के बाहर खड़ी है, किसी मनदिर के वाहर खड़ी है। ये सब लोग जिनको हम कह सकते हैं हत्यारे हैं, मानवता के श्रौंर इंसानियत के । क्योंकि मेरी राय में चाहे हिन्दू मरता है या सिख मरता है असल में वह मानव मरता है । पता नहीं वह किस के इशारे पर होता है, किस विदेशी ताकत के इशारे पर होता है, किस के पैसे की ताकत पर होता है। मुझे वह जंगे ग्राजादी की याद ग्राती है जब लाखों लोग महात्मा गांधी ग्रीर पंडित जवहार लाल नेहरू की कियादत में जेल की कोठरी में बंद थे। चोरी के मामले में पूलिस स्टेशन पर धावा बोला गया । इससे पुलिस स्टेशन को नुक्सान पहुंचा । जब देश के पितामाह महात्मा गांधी को इस बात का पता लगा तो कहने लगे कि इस एजिटेशन का संचालक मैं हूं।

मैं देश की ग्राजादी का इंतजार कर सचता हूं लेकिन यह बर्दाशत नहीं कर

[श्री सत पाल मित्तल]

सकता कि नान वायलेंट मूवमेंट में वायलेंस की गुंजाइय हो । ग्रौर उन्होंने डिक्टेटर होते हुए यह सारी मूवमेन्ट जो म्राजादी के लिए चल रही थी, जिसमें लाखों लोग जेल जा रहे थे, जो ग्रंग्रेजों के खिलाफ चल रही थी उसमें हिसा को जर्म समझा ग्रीर उसको वापस ले लिया यह शक्ति थी, यह ताकत थी जो हमारे देश में आजादी लाई और जिसने सारे संसार में हमारा मान श्रौर गौरव बढ़ाया। लेक्नि ग्राज क्या हालत है ? ग्रकाली दल वाले क्या कर रहे हैं, यह सब जानते हैं । वसों से उतार-उतार के लोगों को चन-चन कर मार रहे हैं । ग्रकालियों में हि∓ मत नहीं है कि वे इसको कन्डेम करें। हिम्मत की बात तो दूसरी है, बल्कि एक्ट्रोमिस्टस को ग्रीर ऋिमनल्स को पनाह दी जा रही है। प्रधान मंत्री जी को यह राय थी कि पंजाब में प्रेजीडेन्ट होना चाहिए। उनकी ऋल नहीं राय थी कि चुने हुए लोगों को ही सारा प्रबन्ध करना चाहिये और ला एण्ड म्रार्डर की स्थिति पर काबू करना चाहिए। लेकिन इसके बावजूद भी जब हालत हो गई तो राष्ट्रपति बहुत खराब लाग् क्रना पड़ा रूल ताकि प्रेजीडेन्ट रूल लागु करके को तासत दी जाय जिससे वे ग्रशांति पैदा करने वाले नासूर से निपट सकें। अभी भी वहां पर हालत नार्मल नहीं कही जा सकती है । इक्का-दुक्का घटनाएं होती एहती हैं।

मैं यह भी कहना चाहता हूं कि इस तरह की हालत में जो नासूर तत्व होते हैं वे भी एजीटेशन में या जाते हैं खीर फिर उस हालत को रोकना लीडरों के वश की बात भी नहीं रह जाती है। ग्राप जानते हैं

कि पंजाब एक सरहदी इलाका है। पाकिस्तान से उसकी सरहद लगती है। पाकिस्तान गाहे-बगाहे मिलटरी एक्स-रसाइजेज करता रहता है श्रीर यह बताता रहता है कि पहले भी वह हिन्द्स्तान पर हमला कर चुका है। ऐसी हालत में यह कुदरती बात थी कि पंजाब में प्रेजीडेन्ट रूल लागू किया जाय । यह ठोक था श्रीर वाजिब भी था । मैं समझता हूं कि श्रयोजीशन के कुछ नेता लोग जो तरह-तरह की बातें कर रहे है वे ग्राग से खेलने की कोशिश मत करें। हमारे देश में ग्रांज शांति की जरूरत है, ग्रमन की जरूरत है । ऐसे मौके पर बाह्माएं निकालने की जरूरत नहीं है। देश के भिन्न-भिन्न फिरकों में अलगांव नहीं पैदा किया जाना चाहिए। ये सांप के फन हैं। ये कहते हैं कि इस तरह से देश को मजबूत किया जा रहा है। हिन्दुस्तान में 80 प्रतिभत हिन्दू हैं । उनको क्या खतरा हो सकता है ? हम चाहते हैं कि ये छोटी छोटी सियासी दुकानें बन्द को जानो चाहिए । घो के नाम पर लोगों को नहीं भड़काया जाना चाहिए। जब दो सांप लड़ते हैं तो यह समझा जःता है कि ये लड़ रहे हैं, लेकिन ग्रसल में ये लड़ नहीं रहे हैं, ये ताकतें एक दूसरे को ताकत दे रही हैं। हिन्दुश्रों के नाम पर, मुसलमानों के नाम पर लोगों को भड़काना ठोक नहीं है । इसलिए मैं स्नापके माध्यम से यह कहना चाहता हूं कि जो ताकतें देश में फिरकापरस्ती फैलाती हैं उनको सक्तो से कुचला जाना चाहिए । जो ताकतें देश की एकता में बाधा पहुंचाती हैं उनके खिलाफ सख्त कदम उठाना चाहिए । हमारे देश में जो माहौल महात्मा गांधी ने पैदा किया था, पंडित जवहार लाल नेहरू ने पैदा दिया था उसको मजबत करने की जरूरत है। लोगों की बहब्दी के लिए, उनकी भलाई के लिए जो प्रोग्राम बनाये गये हैं उनको

in relation to the

State of Punjab

बढ़ाया जाना चाहिए । मैं सरकार से श्रौर पंजाब के गवर्नर महोदय से कहगा कि जिस काम के लिए प्रेजीडेन्ट रूल लाग किया गया है उस निशान को सामने रखकर सख्ती के साथ ऐसी ताकतों को कृचला जाना चाहिए जो धर्म के नाम पर ग्रौर धर्म का सहारा लेकर मंदिरां ग्रीर गरु-द्वारों में मतभेद पैदा कर रहे हैं।

Re. Proclamation issued

by President

श्राखिर में मैं यह कहना चाहता हं कि हम सब भाई हिन्दुस्तान की मिट्टी में पैदा हुए हैं। चाहे वह मुसलमान है, ईसाई है, यहदी है, पारसी है, हिन्दू है स्रथवा सिख है, हम सब भाई भाई हैं। हमारा एक देश हैं, हमारा खून एक है, हमारी कौम एक है । लेकिन पंजाब में हिन्दू ग्रौर सिखों में कोई फर्क नहीं है। हमारे गुरु सॉझे हैं हमारे धर्म ग्रंथ साँझे है, हमारा कल्चर समझा है ग्रौर हमारा **भ्रा**पस में रोटो-बेटी का रिश्ता सब एक होते हुए भी इस किस्म का जो व्यवहार पंजाब में चल रहा दोनों तबकों में नफरत पैदा करने की कोशिश की जारही है, इसको सख्तो से दशना चाहिए । मैं ग्रापके माध्यम से कहना चाहता हूं कि ऐसी जो ताकतें हैं इनको सख्ती से दबाया जाना चाहिए और जो लोग हवा दे रहे हैं, जो लोग दिल्लो से या अमृतसर से हवा देते हैं ग्रीर जो इन ग्राग के शोलों को सख्ती से निपटना भडकाते हैं उनसे चाहिए । इतना में ग्रापको कहकर धन्यवाद देता हुं कि आपने मुझे बोलने का मौका दिया ।

SHRI KHUSHWANT SINGH (Nominated): Madam Vice-Chairman, I rise to support the proclamation of President's Rule in the Punjab. I had the privilege of suggesting that President's Rule should be impesed in the Punjab over a year ago. I think, the tragedy of the Punjab has been the failure to take action when the

time for action came. We have paid the heavy price for it in the last months during which the agitation has been continuing. Let me list a few events that have taken place. One hundred and fifty thousand people have gone to jail. There have been 154 acts violence in which 35 Nirankaris fifteen policemen including a Deputy Inspector General of Police, two Inspectors, four General of Police, two Inspectors, four have been killed. There have been 34 incidents of bombing in two of them the ex-Chief Minister of Punjab was the target, two hijackings, derailment of trains One hundred and fifty Akalis have been killed of which 19 were Nihangs in what they describe as fake encounters.

The significant point about all this is that in all these crimes, no arrests have been made because, the culprits able to get away. From this, we can only draw three conclusions. Either the Administration has been totally inept, in handling the situation, or, the people are so frightened that they are not giving any assistance to the Police or, what is more plausible, this agitation and the acts of violence have now gained popular support amongst the masses; the people are unwilling to hand over the culprits who had committed these crimes.

Madam Vice-Chairman, you will agree that for any Government, this is an extremely black record, particularly of one which claims to be a Government which works. These are also extremely poor credentials for any party particularly, a party which now proclaims that it is going to save the country. 'Desh Bachao'. What is unfortunate is that the contagion from has spread. It has spread There have been Punjab to Haryana. incidents of violence in Yamunanagar, there have been incidents of violence in Delhi and there have been incidents of Hindu-Sikh violence in Madhya Pradesh, in Indore. The roots of these incidents are basically in the Punjab.

We will be living in a fool's paradise if we do not realise that worse is yet to come. You, probably, would have

[Shri Khushwant Singh]

read about the massive support that exservicemen, have promised to the Akali Party. You have seen evidence of support for the extremist elements in the State. And I have no doubt, in due course, the haven of refuge for terrorists will be Pakistan. How do you go about saving the country in these circumstances? As long as the Government treats this problem as a law and order problem, it will remain a law and order problem. It is not a law and order problem but a political problem. As has been pointed out by successive speakers, mainly from the Opposition parties, this is a problem which can be very easily solved. We have come close to a solution several times. Let me, just for the sake of refreshing your memory. tell you how simple this matter is.

The Home Minister himself made a statement that basically there are only three major issues involved. The rest are peripheral. One is over the waters. Other is over Chandigarh and the third is over the boundary readjustproblem has ments. The river water been with us and has been adjudicated many times since the country independence. There has been an award given by the Prime Minister, a tentative settlement by the parties and the matter has been referred to Tribunals. Now the Akali Party has approached the Supreme Court. The matter is pending before the as in the Puniab High Court as well Supreme Court. What is the difficulty for the Government now to come and say, all right, the matter is there with willing to the Supreme Court, we are accept what the Supreme Court decides? The Akalis have said, yes. What is the wrong with the Government saying, let the river water dispute be decided the Supreme Court?

Then there is the problem of Chandigarh. Too much has already been said on this subject. As far as I am concerned, I would say that the Akalis would be very wise to allow Chandigarh remain as it is because they earn a lot of income from the Haryanvis who go there regularly, but it is up to them to make their own judgements. (Interruptions) Mittal would you kindly listen to what I am saying because I have been listening to you... (Interruptions)

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The matter of Chandigarh is capable of the simplest solution I wish Mr. Bhandare here. When was Pradesh was separated from Tamil Nadu, was there any question of sharing Madras city? When Maharashtra and were separated, did Gujaratis ever ask for division of Bombay? Why can't that precedent be followed here? A new State has been created. If Harvana finding it difficult, there should be no problem in sharing Chandigarh till Harvana forms another capital. Personally I would suggest to the Akalis that they are being foolish in pressing this demand because it is in their interest and in the interest of Punjab to allow Haryana to stay in Chandigarh. They earn income legislators, from the Haryanvi visitors who go there regularly.

And then finally it is the matter of boundary readjustments, a very small problem. Only a few villages are involved. The Home Ministry has already made a statement that they are willing to submit this matter to a boundary Commission. All they need to do now is to also publish the terms of reference that will be given to the Boundary Commission. ITwo things are to be made clear, that the village will be considered the unit and secondly the principle of contaguity will be maintained. In one country we cannot afford to have corridors' drawn across each other's States.

Madam Vice-Chairman, I spent week-end listening to the tapes, of the speeches made by Sant Bhindranwale. It rock me nearly six hours because these are succession of speech is he made pak jathas. These tapes are new widely distributed and sold at cost price all over the State and everywhere else. Let admit, nothing has pained than what heard on these tapes. They breaths hatred in every single sentence. It is a strange language that this man who calls him-

selt a 'Sant' used. Wrapped in between all exhortations to be good Sikhs are words of contempt for Hindus. I will not go into those details because in my next column I will be writing about then. One significant thing, which appears to be a constant theme in his speeches, is exhorting the Sikhs to be shastradhari.

"खालसा जी शस्त्रधारी बणो । हिन्दुम्रों कोल शस्त्र ने बगैर लाइसेंस दे। हर इक सिख दा फर्ज है कि म्रोर शस्त्र रखे।"

And then he asks, did the Sikh Guru Hargobind go to emperor Jahangir to apply for a licence to get the arms. Did Guru Gobind Singh go to emperor Aurangzeb to apply for a licence for arms?

And yet they were able to take on the Mughal Empire. Likewise he exhorts the Sikhs to get arms from wherever they can and be ready for the Dharamyudh, a bigger Dharamyudh that is yet to come. And then he says repeatedly: "I have been told that the Government police is going to invade the Golden Temple to make arrests. We have only 150 people here in arms. We will shed our life to defend ourselves". At the same time, he exhorts the villagers "When that happens, the time for action will have come". He says this regularly in his speeches. What do we do? As I have already said, the solution is within very easy grasp if the Government means business because I think the Akalis are beginning to tire of this long agitation that has been going on. May I suggest and I wish the Home Minister were present here for me to make a personal request. About a year ago, I made a suggestion that the Prime Minister should go to the Golden Temple not as a Prime Minister but as a pilgrim, as a gesture of goodwill to a comunity whose feelings have been unnecessarily exacerbated-my last suggestion was perhaps turned down as a kind of political gimmick, which it was not, I meant it with all earnestnessthere is another occasion now. The next full moonlit night will be Guru Nanak's

birthday. There could be no greater gesture of goodwill to be a community than for the Prime Minister to take courage in her hands and walk to the temple. -not send the police but walk into it-and go and see this man-Sant Bhindranwala or whoever is there—without any and tell them. "We mean goodwill, we mean peace". And if the next full moon is too soon, there is Guru Gobind Sings's birthday next month. These are two sacred occasions. If the Prime Minister gives a lead in this matter. I have not the slightest doubt that the problem of Punjab will be settled and the claims that the Congress Party is making that they are going to save the country may have an element of truth. Thank you.

SHRI MADAN BHATIA (Nominated): Madam, Vice-Chairman, I stand to support this Resolution. To some extent, the hon. Member, Shri Khushwant Singh, right that this is a political problem. But I wish to express my dissent from those hon. Members who have pleaded the cause of negotiations with the Akali Party at this juncture. Madam, I strongly that it is not a question of Chandigarh, not is it a question of water dispute, nor is it a question of adjustment of boundaries. If that had been the question, I would have whole-heartedly supported the voice negotiations and settlement with the Akali Party. But, unfortunately, I believe that this is a problem which India is going to live with for many years to come. order to understand the rationale of this particular development, we have to in mind the historical developments in the leading federal democracies of the world. There can be no negotiations under the sinister shadow of Anandpur Sahib Resolution. I mention this Resolution because that will enable us to understand the true character, the aims and the objectives of this agitation. The hon. Member, Harkishan Singh Surject made an attempt to play down the contents of this Resolution. I respectfully submit, Madam, that this resolution is out and out a secessionist document. I have got a copy of this resolution and if we go through this resolution we cannot believe that the settlement of . [Shri Madan Bhatia]

these three problems are going to buy peace for all times to come to the people of Punjab. This may be a temporary settlement, this may help the Government and the hon. Home Minister to buy peace but it will not help the people of Punjab to buy themselves the peace for all times to come. This will be only the beginning of the further demands. have got this resolution. It says:-

Re. Proclamation issued

by President

"To give this 'birth right' of the Khalsa a practical shape, creation of the necessary environment and achievement of a political constitution are the basic ideological planks of the Akali Dal.

To achieve this and the Akali Dal will use all possible means and struggle so that.

(a) The areas which have delibeintentionally been kept rately and out of Punjab-Dalhousie in Gurdaspur district, Chandigarh, Pinjore, Kalka Ambala. Una tehsil and so on."

All these areas will have to be returned to Puniab. The second clause says:--

"In 'new Punjab' the authority of the Centre should be confined only to the defence of the country, foreign relations, communications, railways and currency. All the residuary subjects (departments) should be under the jurisdiction of 'new Punjab' which should have the right to frame its own constitution for these subjects."

The next clause says that "Suitable constitutional and political safeguards should be provided to the Sikhs and other communities residing in other States to protect them from discrimination". the next clause says:---

"The Akali Dal will strive to make the Constitution of Indian federal the real sense and ensure that the authority and representation of all the States are equal at the Centre."

I respectfully submit, Madam, that this resolution seeks to take India at least 150 years backward so far as the

development of federal democracy in the world is concerned. It seeks to reverse the history of federal democracy and the constitutional and political development in the twentieth century. impelled they were by the requirements of modern economies, modern defence, modern finance and modern social welfare activities of the State. As I have stated, we have to consider the whole question in historical perspective and for that purpose, we may be able to understand the true character of these developments by taking a cue from the developments in one of the most leading federal democracies of the world, namely, the United States of America. In the 1770s, States of the United States of America of Northern America came together and formed a confederation. But within a period of less than ten years they realised that it was not enough to have merely a confederation. The people America through a very strong leadership in men like Washington, Hamilton, Madison and Franklin, decided that the true unity of the States can only be obtained if there is a system of federation and that is how the United States of America was born. But even at birth, George Washington gave a waraing to the people of America which rings a bell in the minds of those Indian people to whom the integrity and unity of India is of utmost concern. And I will just quote his words. staid:

in relation to the

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"The unity of Government which constitutes you one people, is also now dear to you. It is justly so; for it is a main pillar in the edifice of your real independence. But as it is easy to foresee that from different causes and from different quarters much pains will be taken, many artifices employed to weaken in your minds the conviction of this truth, as this is the point in your political fortress against which enemies will be most constantly actively directed it is of infinite moshould properly estiment that you mate the immense value of your national union to your collective and individual happiness accustoming yourselves to think and speak of it, as of the pulladium, of your political safety and prosperity."

by President

These were the words which George Washington uttered at the time of the formation of the United States: these words hold true even today for the Indian people.

We happened thereafter? The history of the United States for the 65 years of the 19th century is marked by the rise of divisive forces. In the southern States there were demand similar to ones which are being raised in Punjab today. There is the economic discrimination, they complained; there is a threat to their social institutions they plained. And the matter came to a head when Abraham Lincoln declared his resolve to abolish slavery in order to preunity and integrity of the serve the United States of America. I say 'unity' because he said: "No nation can survive half salve and half free." The whole issue was ultimately decided by the civil war which for all times to come destroyed the right of secession which was claimed by any particular State of United States. The Supreme Court declared that all the provisions of the Constitution look towards an indestructible union of indestructible States. And the history of the United States thereafter is the history of accentuation of powers of the Central authority at the expense of the States. And, therefore, I respectfully submit Madam, that this particular development, comparison of which drawn with the developments and events of the United States of America in the first 65 years has to be decided bearing in mind whether any negotiations of particular demands are going to solve problem of Punjab. I respectfully mit: No. The only way in which these forces which have risen in different parts of the country can be dealt with is the way in which thy were dealt with in the United States: with an outstretched arm and a strong hand of a strong leadership.

And in the end I would like to say only this much, that unfortunately the Opposition parties by raising the same

slogan of revision of Centre-State relations though in a different garb, and by seeking the devolution of the powers of the Central authority, have given respect, prestige and legitimacy to the Akali agitation; and I believe therefore that it would have been wrong on the part of the hon. Home Minister to expect complete support from the Opposition parties. That would be a triumph hope over experience. They have acted as political comperes of the Akali Dal by joining them in different conclaves in different parts of the country. They share the same political motivation of destroying the Central authority. They are in spired by the same motives. And that, I respectfully submit will not help. I only the hon. Members appeal to all this issue must be dealt with on a national level. And to deal with this issue on a national level, it has to be dealt with in its historical perspective - and in this historical perspective the only answers to face these forces with a strong arm and an outstretched hand.

Thank You.

SHRI KHUSHWANT SINGH: The Home Minister is not present here, Nor is his Deputy.

THE VICE-CHAIRMAN (SHRIMATI MARGARET ALVA): Minister is here. Please bear for a moment. The debate will continue tomorrow. It is not concluding today. The Minister is replying tomorrow. We have a statement at O clock. Please do not agitate.

SHRI G. C. BHATTACHARYA (Uttar Pradesh): I will take ten minutes. What is there?

THE VICE-CHAIRMAN (SHRIMATI MARGARET ALVA): Your group has participated.

SHRI G. C. BHATTACHARYA: On this discussion there is no group. I will finish in ten minutes. What will you do in ten minutes? I give my word that I will finish in ten minutes. The group is meant for debates on Bills; it is meant for discussions.

THE VICE-CHAIRMAN (SHRIMATI MARGARET ALVA). The debate continuing.

SHRI G. C. BHATTACHARYA: Madam, Vice-Chairman, with all respect to you, within ten minutes I will finish.

THE VICE-CHAIRMAN (SHRIMATI MARGARET ALVA): O.K. Speak.

SHRI GHULAM RASOOL MATTO: I want an assurance from you that our speaker will be allowed to speak tomor-TOW.

SHRI SHIVA CHANDRA JHA: point of order.

[Mr. Deputy Chairman in the Chair.]

SHRI G. C. BHATTACHARYA: Mr Deputy Chairman, Sir, I rise to support the Ordinance, and for that I submit very briefly that after whatever heard from the speakers who have preceeded me I think that the Punjab issue should be placed in a proper perspective,

It has both internal and international ramifications. The international ramification is that today everybody knows that Punjab extremists are being trained subversive activities in Mianwala the charge of Gen. Niazi who was brought to his knees by our great Indian Army. He wants to take revenge. Therefore, you cannot say that there is international ramification.

Apart from that, we also know that the seeds of this movement are also in the United States. 'Khalistan' is proclamed there. They are declaring themselves to be an independent nation. They have made all the preparations, and the remifications are there. To say that it is very easy that it is not a law and order problem is not correct. My friend, Shri Knushwant Singh, knows it. When such powerful forces are behind this how can we say that it is not a law and order problem?

Secondly, Sir, there is internal remification. Apart from what my friend, Mr. Bhatia stated about the Anandpur Saheb Resolution, the Akali Dal has said that they cannot, under any circumstances, separate religion from politics. The foundation of our Indian union is secularism. you disturb the foundation, what remains? Therefore, when the foundation of the Indian union is challenged, how can it be said that it is not a law and order problem? If you say that you are going to disturb secularism part of India then, how do you say that it is not a law and order problem? It is a problem, according to my friend, Choudhry, which is psychological. According to my friend. Shri Khushwant Singh it is something but not a law and order problem, that it is a political problem (Time bell rings).

Sir, I have got five minutes more. You gave me ten minutes. I will finish in five more minutes. I was given ten minutes; I am finishing.

The imposition of President's rule, you may say has improved the situation to a certain extent. But I don't know why nothing is being done against the smugglers, the anti-social elements and Naxalites. These are the there sections which are actively continuing the terrorist activities. I would like to know from the Home Minister who is sleeping, who is not even listening, . . .

MR. DEPUTY CHAIRMAN: He listening.

SHRI G. C. BHATTACHARYA ; With his eyes closed, I do not know whether he is doing "sadhna". What I am saying is, why these there elements, who are basically responsible for these things have not been touched. They know they are. They are still at large. Nothing has been done against them.

Lastly, my friend has talked of a solution. Yes. But the solution is not with the Akalis. The solution is with Bhindranwale, about whose speech he he was pained. And Bhindranwale is the man who is controlling the whole agitation. Our friend, Mr. Longowal has brought at least 80 armed persons from his village to guard himself. Even he is afraid of his life. Some trusted people, his relations, have come from his own village to protect his life. Then is it in the hands of the Akalis? So why should

you talk something very big and give philosophical lectures without facing realities? The realities are that now it is not in the hands of those who have launched the movement. It has gone into the hands of the extremists who are in league with foreign powers. Therefore, whatever is happening in Punjab is very much a law and order problem. There is no solution except to tackle it as a law and order problem and whatever steps are necessary have to be taken. I do not want to use the word "wipe out". But if it is not tackled, if peace does not return of the confidence of the Sikhs in the law and order institution does not return, then they will exploit that also and say that every Sikh is behind this movement. Now people are afraid because important persons are killed. Even a DIG is killed in the Golden Temple. Therefore, if the law and order problem is solved, if the extremists are tackled, then you will see that the patriotic Sikhs of Punjab will oppose these Akalis will oppose these terrorists. The patriots will remain with India. They are the supporters of the unity and freedom of India. They have always defended the unity and freedom of India. Therefore, I want extremely assertive steps against terrorists and extremists, and the hand of Bhindranwale who are creating terror in Punjab.

MR. DEPUTY CHAIRMAN: Shiva Chandra Ina. Five minutes only.

भी शिव चन्द्र शा : उपसभापति महोदय, सत पाल मित्तल जी जब बोल रहे थे तो उन्होंने कहा या कि राष्ट्रपति शासन बो लाग किया गया उसका हम स्वा-गत करते हैं ग्रौर इसको सख्ती के साथ निपटाया जाए । में पूछना चाहता हूं कि राष्ट्रपति शासन से ज्यादा सख्ती मौर क्या हो सकती है? क्या ग्राप चाहते हैं कि वहां मार्शल-ला लागू किया जाए ? ग्राप क्या चाहते हैं? हमारे. साथी भाटिया जी सारे इतिहास को बता रहे य ...

SHRI SYED SIBTEY RAZI (Uttar Pradesh): What is the point of order in era was inggre

in relation to the

State of Puniab

भी शिव चन्त्र झा: यह प्याइंट आफ श्रार्डर नहीं है। स्राप हाउस में एने हैं या हाउस के बाहर एहते हैं। सारे इतिहास को इन्होंने बताया ग्रीर कहा कि लिकन ने जैसा किया। लिकन ने श्राखिरी में कहा। जब ग्रमरेके फोर्नज ने

हमला किया उस वक्त डिकनेरेशन ग्राफ बार नहीं किया था। उसके नीचे जानसन 5P.M. था । इसलिए मैं यह पूछना चाह**ा** हं कि क्या आप पंजाब में अजाि हों से डिकलेरेशन ग्राफ वार करना चाहते हैं ? ग्रगर ग्राप मानले को निपटाना चाहते हैं तो स्रकालियों से बातवोत को जिए। पंजाब में जो नये गवर्नर नियक्त किये गरे हैं, श्री बी० डी० पांडें उन्होंने जब वे गृह मंत्री जी से और प्रधान मंत्री जी से मिले तो कहा कि एक्ट्रोव मेजर लेने की जरूरत नहीं है। सैं समझा हं कि उन्होंने ठीक सजाह दी। जो वर्तनान कान्त है उसी के अन्दर सारी चोजों को नियटा जा सकता है। यह उन्होंने बिल्कूल ठीक कहा। श्रसल में वहां पर जो शासन था, बाबु दरबारा सिंह का, वह बिल्कूल निकम्मा शासन था । उसको बहुत पहले ही निकालां जाना चाहिए था। लेकिन उसको हटाया नहीं गया । जब वहां पर राष्ट्रपति शासन है तो आपको कोई ऐसी हरकत नहीं करनी चाहिए जिससे स्थिति श्रीर बिगड़ जाये। हम लोगों को सन् 1942 का तज्बी याद है। जब कठोर मेजर लिये जाते हैं तो दूसरी तरफ से भी उसी प्रकार से मुकाबले होता है। जब मंत्री महोदय सेलेक्ट कमेटी से निकले तो उन्होंने कहा कि भ्रकालियों से तब बातचीत करेंगे जब स्थिति नार्मल हो जाएगी। पहले कहा कि हम अकालियों के साथ बातचीत करने को. तैयार हैं। ये जो ग्राप समरसोल्ट करते

[श्रा शिव चन्द्र झा] है, यह उचित नहीं है । श्रापको भपनी मीति साफ करनी चाहिए ।

श्रापने दे।इब्युनल की बात कहीं। मेकिन टःब्यनल का विरोध किया ? ग्राप्के भजनलाल ने किया। बे नहीं चाहते हैं कि चंडीगढ़ श्रौर फाजिल्का भ्रौर भ्रबोहर पंजाब को दिया जाए। प्रधान मंत्री नहीं चाहती हैं कि फाजिल्का श्रौर श्रबोहर पंजाब को दिया जाए क्योंकि यह उनके वोट बैंक हैं। फोर्थ लोक सभा में जब हम लोग थे तो उस वक्त ऐसी बात आई थी कि चंडीगढ पंजाब को दे दिया जाए। ग्रवोहर ग्रौर फाजिल्का पर रेफेरेन्डम की बात कही जाती है। लेकिन प्रधान मंत्री नहीं चाहती हैं कि ये इलाके पंजाब में जाये क्योंकि ये उनके. लिए वोट बैंक हैं। जब हम फोर्थ लोक सभा में ये तो उस वक्त हमने सोचा था कि चंडोगढ शायद पंजाब को मिल जाये भीर यह होने व ला ही था, लेकिन नहीं हो सका । हरियाणा को भवोहर भौर फाजिल्का दे दिया जाए । लेकिन ये बातें नहीं हो सकीं। इसी तरह से वाटर डिसप्यट का मामला भी है। ट्राइब्युनल को बात बार-बार भाती रही है। लेकिन जिस रूप में सरकार काम कर रही है उससे कहना पडता है कि इनकी नियत, साफ नहीं है। डिवाइड एंड रूल, जैसा मंग्रेज किया करते थे, ऐसा ही फिजा पंजाब में पैदा करके वहां पर राष्ट्राति शासन लागु कर दिया। जो स्रकाली हैं, बंसकली वे गोस लविंग पीपूल्स हैं, कुछ एलीमेंटसं ऐसे हैं। गांधी जी को किसने मारा? गांधी को हो कम्यनिटो के एक श्रादमी ने मारा. एक बिगड हए ब्रादमी ने मारा। ऐसे बिग हे हुए लाग हर कमानिटा में होते हैं इसलिए चिंता करने की जरूरत नहीं है। भ्राप उनको बलाइये, एक बार नहीं, दो बार नहीं, चार बार बुलाइये, पांच बार बुलाइए . हाकि ग्रागेका रास्ता खुल सके ग्रीर मामला

हल हो सके। सिविल वार डिक्लेयर करके मार्शल-ला जारी कर दें मैं इसके पक्ष वें नहीं हूं। इन शब्दों के साथ मैं चाहुंगा कि शोध से शोध सरकार बातचीत के दरवाजे खोले।

MR. DEPUTY CHAIRMAN This debate will conclude today. The Home Minister will reply tomorrow. Only the Home Minister's reply will be there tomorrow.

Now the statement by the Commerce Minister....

SHRI GULAM MOHI-UD-DIN SHAWL: This cannot be tolerated.....

MR. DEPUTY CHAIRMAN: I have called the Minister to make his statement.

SHRI GULAM MOHI-UD-DIN SHAWL: This canot be tolerated.... (Interruptions).

STATEMENT BY MINISTER

Import of Animal Tallow

THE MINISTER OF COMMERCE AND SUPPLY (SHRI VISHWANATH PRATAP SINGH): Mr. Deputy Chairman, Sir, with your permission, Sir, I wish to make this statement to inform this House of the various steps that have been taken by Government pertaining to the import of animal tallow.

- 2. As the Hon'ble Members are aware, on 24th August, 1983, Import Trade Control Order No. 27 was issued under Section 3(3) of the Imports & Exports (Control) Act, 1947, prohibiting clearance for home consumption of beef, buffalo and pig tallow, in any form, imported into India. This extra-ordinary step was taken in deference to the sentiments of the people.
- 3. As a matter of abundant precaution, on 1st October 1983, orders were issued banning altogether the import of any other